From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex,

New Delhi.

0.7 AUG 2025

To,

The Registrar General, High Court of Delhi,

New Delhi.

7443

No.MP/MLAs./RACC /Gaz./2025/ 334 3

Dated 6 8 2025

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

**Assemblies (MLAs)** 

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **JULY**, **2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.07.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	19	0	0	0	1	18
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	22	5	0	0	2	25
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	21	2	2	0	1	24
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate- 01	19	1	0	0	0	20
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate- 03	22	0	0	0	2	20
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate- 04	20	1	0	0	0	21
	TOTAL	-	123	9	2	0	6	128

Yours faithfully,

DELHI HIGH COURT
Gazette Branch
No.3864

(Kanwal Jeet Arora)
Principal District & Sessions Judge
-cum-Spl. Judge (PC Act) (CBI)
Rouse Avenue Court Complex
New Delhi

## टिपित्रमा चिंद MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS DIG VINAY SINGH

## **REPORT OF THE MONTH OF JULY-2025**

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Court No. 512, Fifth Floor, Pouse Avenue Dietrin Court

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

		Rouse Avenue Device Court,						
1.	Name of the Presiding Officer	DIG VINAY SINGH						
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases)						
		Rouse Avenue District Court, New Delhi.						
3.	Date since which posted in the court	29.04.2025 (A/N)						
4.	Total number of cases pending on the first day of the month	19						
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	01 State Vs. Ravinder, SC – 08/2023						
6.	Number of cases pending on the last day of the month	18						
7.	Number of cases instituted in this month	Nil						

Prepared by:

(Ahlmad/JA)

(Dig Vinay Singh) Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)

Rouse Avenue District Court, New Delhi Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Rouse Avenue District Court,

New Delhi

ादाग्वनय । मह DIG VINAY SING(CBI)-09 (MPs / MLAs Cases)

										,	(W.L. 2) MIT.	
SI No	CNR No. and	Cause title	Wheth	Natur er State ca se or closi	se, complain	Pen	al (utes in	volved	No. of accused	Whether accused is sitting or former MP/MLA <sup>¬</sup> , C	ISE Pate atte C institution D	isDate of cognizance
1	DLCT11000 CB Vs Ambumani Ra	I		CBI-PC			3, 420, 465, 46 13(1)(d) of PC		10	Former MP	27.04.12	08.06.2012
	f				accused - Whether recorded or not		nce witnesses	Date since when matter has been posted for final arguments		of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	
		cited	dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		following reason. Vide ordered framing of char remaining 5. On being one hand, and by CBI odated 29.07.2019 Hor 5005/2015, 5007/2015 remanded the matter bain SLPs, the Hon'ble S	-No- stay, but the matter cannot progress because of the order dated 07.10.2015 the ld. Predecessor Cour rges against 5 out of 10 accused while discharging the challenged by the 5 accused who were put to charge or in the other hand qua the discharged accused, vide orde by ble DHC in Crl. MC no. 4442/2015, 5003/2015 i, 58/2017 & Crl. Rev. no.38/2016, Hon'ble DHC ack. On being challenged, vide Judgment dt. 27.07.2023 supreme Court had remanded the matters back to the fering the matters afresh on merits. However, the above		# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 11,000 pages.
For mai cha ge yet to be fram ed	Clarifications r / orders or directions of the Hon'ble High		N/A	N/A	No	N/A	N/A		judgment has nowher 29.07.2019 of the Hon qua the accused who petitioners before the Hagainst whom charges clarifications on the abjudgment dt. 27.07.202: Rev. nos. 38/2016 of 4442/2015, 5003/2015, persons in this case are 01.09.2025. Note: Order dated 19. No. 4442/2015 (Crl.	re indicated that the impugned order/judgment dt 'ble High Court has been quashed and set aside only were discharged by this court in this case and were don'ble Supreme Court and it was not qua the accused were earlier directed to be framed. Hence, some love aspects & with regard to the effect of the above 2 are sought by the accused persons in the pending Crl CBI and other connected petitions i.e. Crl. M.C. Nos 5005/2015, 5007/2015, 58/2017 filed by the accused escheduled for hearing before the Hon'ble High Court or 109.24 passed by the Hon'ble High Court in Crl. M.C. M.A. 6570/2024 & 7413/2024) and Crl. M.C. Nos 5594/2024 & 6595/2024), CBI sought time to address.		

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DIG VINAY SINGH (CBI)-09
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High College PB In in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble
# On Previous date of hearing 16.05.2025:-		High Court. Also documents of this file comprises of approximately 11,000 pages.
1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are now listed on <b>01.09.2025</b> .  Accordingly matter was adjourned for <b>20.09.2025</b> .		
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दिग्विनय मिंह DIG VINAY SINGH (CBI)-09 Special Judge (PC Act) (CBI)-09 (MPS / MLAs Cases)

``							1				*	' /A	APC /	MLAS Cases)
SI No	CN	R No. an	d Cause ti	-945.000	Whether State	ature - e case, cor losure rep		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of () institution	Date S AVE	MLAs Cases) Matakingieradizance w Delhi
2		C V hav Kum	001072019 BI 's lar Aggarv		СВІ	-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		5	Former MP	22.02.13		25.02.13 (CBI Court Lucknow)
Framin		Detail of	prosecution witnesses	witnesses Witnesse	Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	ter has been give detail distribution of the steed for final			Whether any orders are exited the matter	sting in	Expected date of disposal of case
al	Awaitin g Clarifica tions/ orders	30	N/A	N/A	Control of the Contro	witnesses cited N/A	witnesses examined N/A	N/A	following reason Court ordered from the discharging the who were put to othe discharged at Crl. MC no. 4442 of 2017, Crl. MC remanded the matters back to merits. However, impugned order/has been quast discharged by the Hon'ble Supremecharges were ean the above aspect at 27.07.2022 at Rev. nos. 38/2014442, 4443, 4480 MC 58/2017 & persons in this court on 01.09.2 Note: Order da Crl. M.C. No. 4443/2	no stay, but the ma. Vide order dated aming of charges aremaining 5. On both barge on one hand ccused, vide order 4, 4443, 4480, 500; 58/2017 & Crl. Reviatter back. On be LPs, the Hon'ble DHC for the above judgment dt. 29.07 and set aside a Court in this case a Court and it was rilier directed to be pects & with regard re sought by the are sought by the are of CBI and other 0, 5003, 5005, 500 Crl. Rev. no.38 & ase are scheduled 025. ted 19.09.24 pass 142/2015 (Crl. M.A.	atter cannot progress because of the d 07.10.2015 the ld. Predecessor against 5 out of 10 accused while eing challenged by the 5 accused 4, and by CBI on the other hand quared dated 29.07.2019 Hon'ble DHC in 3, 5005, 5007 of 2015, Crl. MC 688 4. no.38 & 25 of 2016, Hon'ble DHC ing challenged, vide Judgment dt Supreme Court had remanded their considering the matters afresh or ent has nowhere indicated that the 2.2019 of the Hon'ble High Court only quared the accused who were se and were petitioners before the not quared the accused against whom framed. Hence, some clarifications to the effect of the above judgment cused persons in the pending Crl connected petitions i.e. Crl. MC no 7 of 2015, Crl. MC 688 of 2017, Crl. 25 of 2016 filed by the accused for hearing before the Hon'ble High Court in 6570/2024 & 7413/2024) and Crl. 24/2024 & 6595/2024), CBI sough			# Disposal within two years from date of framing of charge.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-0´) (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
	Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 &
	Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.
	the Horrbie High Court.
	steps taken for expeditious disposal of the case

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of hatitution	nuRateietreádizarka lew Delhi
3	DLCT11-001856-2019  CBI VS  M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Frami ng of Charg es	Present Stage		l of prosect witnesses	ution	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witness es examine d		Defence witness es cited	Defence witnesses examined				
Charge yet to be frame d		(Main-91 Supp-1- 34) (Few witnesse s are common)		N/A	N/A	N/A	N/A	N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. In Crl. MC 8992 & 8993, vide order dated 17.04.2025, Hon'ble DHC directed postponing the hearing of this matter to a date after the hearing in Hon'ble HC, which is now fixed on 20.08.2025.	No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

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दिग्विनय मिंह PIG VINAY SINGH Special Judga ( ) के ( ( ) ) -09

(MPs / hit is as )
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble Highs Count of Delhim West, (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added. New Delhi

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 04.07.25:-  1. Matter was adjourned, because the newly chargesheeted 4 accused in the supplementary chargesheet appeared for the first time and copies were directed to be supplied to them, and copies of the supplementary chargesheet were also directed to be supplied to the earlier accused persons already facing trial. A short date for scrutiny was fixed and the matter stood adjourned to 19.07.2025.  # On 19.07.25:-  1. Some applications for deficient copies preferred by 5 accused persons, separately. CBI sought time to remove the deficiencies. Also, A-16 has been ordered to be reserved as the person who earlier received summons informed the Court today that he was not authorized to accept summons for the company. Also, to expedite the matter all the accused persons were directed to collect a soft copy of the entire file from the Ahlmad at the earliest so that the deficiencies, if any, qua the relied upon material can be taken care of and, on the next date of hearing qua the unrelied documents, if there is any deficiency, it shall be taken care of. A short date of 07.08.2025 has been fixed for service and removal of deficiencies.		After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more than 5 years, recently on 14.05.2025 in which additional accused persons have been chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny. In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of e A	venue Dateiotiakingi, New Deggnizance
4	DLCT11-000207-2020  ED  VS  P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges	-	Detail of p	prosecution w	itnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
	Inspection of unrelied documents and thereafter arguments on charge	100 Main-82 Supp-1-18	N/A	N/A	No .	_		N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under Crl. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.05.2025 the matter before Hon'ble HC stood adjourned to 13.08.2025, and wherein interim orders were directed to continue.	-Yes-	Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Honble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)		The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court
# On Previous date of hearing 23.05.2025 :-		on the ground of want of prosecution sanction under
1. Matter had to be adjourned to 19.08.2025, in view	I and the second	Section 197 Cr.PC. Also, documents of this file comprises of approximately <b>15,000</b> pages.
of the order of Hon'ble DHC dated 03.04.2025 & 13.05.2025 in Crl. MC no. 9270/24 which is still		
pending before Hon'ble DHC and listed for		
13.08.2025, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC.		
Meanwhile, regarding service of A-3 & A-4, who are		
overseas companies appears to have been not		
served and clarification has been sought from DoE.  Note:- 01 Misc. Application was disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	dagaranga New D	Date of taking
5	DLCT11-000837-2019  CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Frami ng of Char ges	Present Stage	101000000000000000000000000000000000000	l of prose witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witness es dropped	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
Charg e yet to be frame d	Service of 3 out of 18 accused persons is yet to be done, as those 3 accused are located overseas and their processes not received back through proper channel. Qua others the case is at the stage of supply of copies as ordered by the Court, but challenged by CBI, wherein that order has been stayed by Hon'ble DHC.	•	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in Crl. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 19.08.2025.		The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the abovementioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

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दिग्वनय गिंह
DIG VINAY SINGH
Special प्राथम (FC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Honble High Courting Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	_	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of
# On Previous date of hearing 09.05.2025:-		the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the
1. CBI was directed to take steps for service of A-10, A-11 & A-15.		Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this
2. The proceedings pending before the Hon'ble High Court in Crl.MC no. 9513/2023		case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing
against the order dated 05.03.2022 standadjourned to 12.08.2025, the interim order was directed to continue till the next date		before Hon'ble High Court for 19.08.2025. This matter cannot proceed further till the issue of supply of copies of
thus, <i>matter was adjourned for 19.08.2025.</i>		unrelied upon documents and compliance of provisions of section 207/208 CrPC is decided. Also documents of this file
Note:- 04 IAs were also disposed of.		comprises of approximately <b>15,500</b> pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date Phiristitútionu Nev	e Dipatecof(takimb Delcognizance
6	DLCT11-000839-2019  DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charge S	Present Stage	Detail of p	rosecution v	vitnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	when matter has been posted for final		Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	fixed for the	61 Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.		This case also involves file running into approximately 12, 700 pages, therefore, presently the expected date of disposal can not be given in the case.

दिग्विनय सिंह

DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09,
(MPs / MLAs Cases)
Rouse Avenus District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble Hight Gourt on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month) # On Previous date of hearing 04.06.2025 :-	-	The order dated 27.11.2024 passed by this court whereby coginzance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court were ordered to be stayed till next date of hearing, and the next date of hearing in the
1. Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by		Hon'ble HC is 13.08.2025. Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.
19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.  Accordingly matter was adjourned for 16.09.2025.		,

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs./ MI As Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	/ MLAS Cases) Penue Date of takingrt, Cognizance Vew Detail
7	DLCT110002512022  CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Former MLA	30.04.22	

Date of Framin g of Charge s		Detail of prosecution witnesses			Statement of accused - witnesses  Whether recorded or not	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case		
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	# Arguments on the protest petition heard and the matter reserved for orders for the next date of hearing on 04.08.2025.	48	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	The IO was not present on the last date of hearing as also the complainant who preferred protest petition and this case is now listed on 21.07.2025 and in case the complainant and IO appears and argues the matter, the matter shall be decided within one month of arguments.

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Special Judge (FC Act) (CBI)-08 (MPs / MLAs Cases)

Rouse Avenue District Court

Note:- In terms of order dated 21.12.2023 passed by the Honble High Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 21.07.2025  1. Arguments on the protest petition heard and matter reserved for orders for 04.08.2025.		Documents of this file comprises of approximately 4000 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution R	(MPs / MLAs Cases) Date of taking cognizance, Duse Avenue Ulstrik Court, New Delhi
8	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framin g of Charge s			-		Date since when matter has been posted for final arguments	when matter any stay of has been proceedings posted for final ordered by superior		e en rs			
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
	Orders on charge pronounced on 28.07.2025, while dismissing the four discharge applications preferred by 8 accused and charges have been framed against all 11 accused and matter is now listed for PE on 21/08, 22/08, 25/08 & 26/08/25.	Main-68 Suppl 30	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of the line W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 08.07.2025: Arguments on charge heard for substantial period for 7 out of 11 accused and for remaining 4 accused matter posted after a day on 10.07.2025, as arguing counsels for those 4 accused were not available on this day. Also, copies of supplementary chargesheet supplied to the accused.		This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around 10,000 pages and also there are 11 accused persons which is causing delay in the matter.
# 10.07.2025 Further remaining arguments heard from both the sides and matter reserved for orders on 28.07.2025.		
# 28.07.2025 Orders on charge pronounced on 28.07.2025, while dismissing the four discharge applications preferred by 8 accused and charges have been framed against all 11 accused and matter is now listed for PE on 21/08, 22/08, 25/08 & 26/08/25.		
Note :- 4 discharge applications (IAs) were disposed off on 28.07.2025.	7	

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दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature -	Penal statutes involved	No. of accused	Whether accused	Date of (NPDate of taking coghizance		
140		Whether State case, complaint case or closure report			is sitting or former MP/MLA	msuudeluse	Avenue District Court, New Delhi	
9	DLCT11-000578-2022 SC – 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC-147/148/149/153A/ 295/436/395/307/302/120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)	

Date of Frami ng of Charg es	Present Stage		il of prose witnesse		Stateme nt of accused - Whether recorded	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesse s dropped	Witnesses examined	or not	Defence witnesses cited	Defence witnesses examined				
23.08.	# Now the matter is fixed for recording of Defence Evidence after the Statement of Accused U/s 351 BNSS, 2023 (Section 313 CrPC.) was recorded on 07.07.2025, and on 29.07.2025 the accused filed an application for 4 defence witnesses, which was allowed and disposed off on that very date. Now the matter is listed for DE on 12.08.2025.		10	18	Yes	Not yet known	Yet to be examined	N/A	-No-	-No-	It is expected to be disposed of by the month of October 2025.

दिग्विनय सिंह

DIG VINAY SINGH
Special Judge (PC Act) (CBI)
(MPs / MLAs Cases)

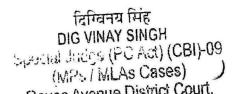
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High court of light of the High of the High

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 07.07.2025:-  1. The statement of accused has been recorded and the accused has opted to lead DE and matter is listed for DE on 29.07.2025.  # On 29.07.2025:- The accused preferred application for DE only on the date of hearing, which was heard, allowed and disposed off and the matter is now listed for entire DE on 12.08.2025.	matter by October 2025.	N/A
Note:- 01 IA was also disposed of .		

दिग्वन्य मिंह Special क्षांबुक्सिट असरे (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution N Rouse Aven Ne	ILAs Galefof)aking Je DiscoonCance, w Dethi
10	DLCT11-000321-2020 SC – 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Fram ing of Char ge	Present Stage		l of prose witnesses		Statement of accused - Whether recorded or not	of witnesse ccused - Whether recorded		Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witness es dropped	Witnesse s examined		Defence witnesses cited	Defence witnesse s examined						
11.11.	The Trial Court Record is with Hon'ble DHC and therefore the status is not very clear, but previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in one of the writ petitions preferred by convict no.3, his conviction was quashed by Hon'ble DHC, and the quashing petition of conviction of convict no.2 is pending under W.P. (Crl.) No. 2760/2024 with the next date of hearing on 27.10.2025.		6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the Trial Court Record was summoned physically and therefore this Court is unable to hear arguments on sentence qua convict no.1 & 2. And vide another writ petition the conviction/proceedings qua convict no.3 already quashed.		Judgment in this case has already been passed as per the parcha yadasht, and as soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed. On 09.07.2025 this Court has ordered that this Court shall seek return of the physical judicial file so that arguments on sentence can be heard, if there is no stay of proceedings by the Hon'ble Appallete Court and the convict no. 1 & 2 have been accordingly directed to be prepared for arguments on the next date of hearing i.e. 11.08.2025.		



दिग्विनय मिंह
DIG VINAY SINGH
Special Judgs (PC Act) (CBI)-09
(MPS / MLAs Cases)
Rouse Avenue District Court,
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Courtleft Delimin W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#On 09.07.2025:  1. Matter has been adjourned for 11.08.2025 as physical record of this case was requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024 and has not yet been received back. However, this Court has ordered that a request letter shall be sent to DHC for return of file so that arguments on sentence can be heard if there is no stay of proceedings and the two convicts have been accordingly directed to be prepared for arguments.		Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution Rouse Avenue	Date of taking Distriction
11	DLCT11-000733-2022 CBI/56/2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage	of prosecu ritnesses	ition	Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
Charges yet to be framed	Matter is fixed for further proceedings/supply of deficient copies/ inspection of unrelied upon documents, including digital devices some of which are presently with CFSL.	Witnesse s dropped N/A	Witness es examine d N/A	N/A	Defence witnesse s cited N/A	Defence witnesses examined N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022.  - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

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दिग्विनय मिह DIG VINAY SINGH Special Judge (PC Act) (CBI)-no (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Coupt of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

# On 04.06.2025:-  1. Application moved on behalf of A-9 for inspection of unrelied digital devices was disposed of.  2. CBI summitted that they intend to challenge part of order passed on 22.05.2025 but requested that the arguments on charges be commenced in the matter. The said request was vehemently opposed by the Ld. Counsels for the accused persons. The court also directed CBI to first comply with the directions as contained in the detailed order of 22.05.2025 before commencing arguments on charge. Accordingly the matter was adjourned for 25.07.2025.  # On 18.07.2025  In between upon filing of certain applications by accused and other persons objecting to the inspection of their digital devices, detailed arguments took place from 10:00 am to 1:20 pm on 18.07.2025 and the matter qua order on these applications is reserved.  # On 25.07.2025  CBI took adjournment on the ground that all digital devices have not been received back from CFSI and also they were compiling the documents/ list of unrelied documents in terms of order passed by this Court dated 22.05.2025, except for the affidavit part of it, after the CBI challenged the order dated 22.05.2025 of this Court and remained unsuccessful qua supply of other things as ordered or 22.05.2025.  Note: - 04 IAs were also disposed of.	The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelied documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given.

दिग्विनय मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	nue District Court Pate of faking ew Decognizance
12	DLCT11-000747-2022 Ct Case – 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Date of Framin g of Charge s	Present Stage	Detail of pro	secution wi	tnesses	Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter is fixed for consideration	Witnesses cited	Witnesses dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined		Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/ digital devices to the accused		This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than
Charge is yet to be framed	on pending applications/ further proceedings/ supply of copies at the stage of Section 230 of BNSS	Supp 4 - 26	N/A	N/A	N/A	N/A	N/A	N/A	persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025. Thereafter DoE has preferred an early hearing application before Hon'ble High Court which is stated to be listed on 24.07.2025.	-Yes-	33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 16.07.2025  1. As per order dated 21.03.2025 and 05.05.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies to the accused.  Note:- 06 IAs were also disposed of.		1. The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.  2. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents.  Also, Documents of this file comprises of approximately 33,500 pages.

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA		அப் Date of takingt, நெர் நெருந்திரை
13	DLCT11-000616-2023  State  vs  Ravinder  (FIR-506/2016)	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with case titled State vs. Sandeep (former MLA)	07.08.2023	08.08.2023

Date of Framing of Charges		Detail of prosecution witnesses		Statement of accused - Whether recorded or not	accused - witnesses			Whether there is any stay of proceedings ordered by superior court, if yes give	orders are existing		
	l	Witnesses cited	The second secon	Witnesses examined		Defenc e witness es cited	Defence witnesses examined		detail		
19.07.24	Disposed of	06	I	08	Yes	0	0	07.03.2025	No	No	

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Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was disposed of on 03.07.2025, and accused was acquitted of the charges.		No

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दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs (MI As Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	ue Digate of taking w Delhi
14	DLCT11-000085-2024  DoE  vs  Karti P. Chidambaram & Ors.  (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC		N/A	N/A	N/A	N/A	N/A	N/A	Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.		# Prosecution Complaint assigned only on 25.01.2024.  # This case also involves file running into approximately 5800 pages, therefore, presently the expected date of disposal can not be given in the case.

दिग्वनय गिंह DIG VINAY SINGH Special J Jie (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)		Documents of this file comprises of approximately 5800 pages.
#On previous date of hearing i.e. 15.04.2025:		
1. Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025. Accordingly matter was adjourned for 16.09.2025.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MI As Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	M Daliji ne DBate of taking NTVS Cases)
15	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not	100000000000000000000000000000000000000	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	After compliance of Section 230 of BNSS, matter is now posted for arguments on charge.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-		# Fresh Charge-sheet filed only on 01.10.2024. One of the accused who is located outstation is still to be served with the summons, which is likely to take time.  # Expected date of disposal can not be given in the case at this stage.  # Documents of this file comprises of approximately 16,000 pages.

दिग्विनय मिंह

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter					
# 17.07.2025:-	Major .	Documents of this file comprises of approximately 16,000 pages.					
1. After hearing argument from both sides on the applications u/s 230 of BNSS, 2023 (Section 207/208 CrPC) seeking supply of deficient copies of the documents and electronic material filed on behalf of A-2, A-3, A-5, A-6, A-7 and A-8, directions were given to supply the copies of relied upon documents, supply of translated documents as various documents are in Chinese language, and inspection of URD.  2. Service of A4 completed.  3. Matter fixed for 30.07.2025 for completion of supply of copies.		,					
# 30.07.2025:- Both applications u/s 230 BNSS disposed off, which were filed by 6 out of 8 accused. Matter is now posted for arguments on charge on 27.08.2025.							
Note:- 02 IAs were also disposed of.							

दिग्विनय मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution	nue District Court, Date of taking Lew Decognizance
16	DLCT11-001235-2024  DoE  vs.  V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA		R.N. Dhoot Former MP	19.12.2024	

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	n witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/ entities before taking cognizance.		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

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द्विष्यिनय सिंह . : . : ४ ८ ५ ९ ९ ९ ८ ८

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 11.07.2025:-  1.After hearing the matter, after the defects / deficiencies in the complaint were removed as to illegible copies etc., notice u/s 223 BNSS has been issued to the proposed accused/ entities, most of which are based outstation and the matter has been fixed for 18.08.2025.		Documents of this file comprises of approximately 49,000 pages and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

दिग्विनय मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	enueparetectakingrt, New Deganizance
17	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01		26.12.2024	

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses			Stateme nt of accused - Whether recorde d or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
Ohama	Compliant	Witnesses cited	Witnesse s dropped	Witnesses examined	NI/A	Defence witnesses cited	Defence witnesses examined	N/A	N-	N	# Fresh Charge-sheet filed only on 26.12.2024 # Supplementary Charge-sheet-1 filed on 24.02.2025 #Second supplementary chargesheet filed on 01.05.2025. # Third supplementary chargesheet filed on 14.07.2025.
	Scrutiny of document s/ considera tion of charge	166  Main -38  Supp 1- 23  Supp 2-105  Supp 3 - 18	N/A	N/A	N/A	N/A	N/A	N/A	–No-	–No-	There is one more accused who has been recently arrested and against whom supplementary chargesheet is likely to be filed within 2 months which shall further require supply of copies/ the stage of scrutiny and thereafter only charges can be heard. It may be made clear here that the offence under MCOCA, by the very nature of offence requires safety of witnesses and identity of some of the witnesses is protected and therefore it would be in the interest of the witness and his safety that their evidence is recorded in one go instead of being recorded repeatedly qua different accused.  # The case is of MCOCA involving several witnesses and voluminous file, therefore, at present expected date of disposal can not be given.  Documents of this file comprises of approximately 3500 pages.

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ਵਿਧਿਕਸਧ ਜ਼ਿੰह DIG VINAY SMAH) (CBI)-09 Special Judge (PMAH) (CBI)-09 (MPs / MiLAs Cases) Rouse Avenue District Court,

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 05.07.2025  1. Afresh application for supply of copies of sample voices and few other applications have been preferred by the accused persons and after supplying of those copies only, the matter can be heard at the stage of charge. Also, 2 supplementary chargesheets are likely to be received shortly and copies qua them will also have to be supplied. Case is now adjourned for supply of copies on 15.07.2025.  # 15.07.2025  1. Upon third supplementary charge-sheet received on 14.07.2025 against 2 more accused, one of the accused who has been chargesheeted without arrest has been summoned for the next date. Copies of third supplementary supplied to other accused already facing trial and copies of all the chargesheets supplied to one of the newly named accused in third chargesheet who is in custody. Matter adjourned for appearance of new accused and scrutiny and disposal of deficient copies application and other applications for 22.07.2025.  # 22.07.2025  1. One of the accused who was charge sheeted without arrest, admitted to bail and copies supplied. Matter was posted for further scrutiny and arguments qua URUDs.		The case is of MCOCA and at present there are 8 accused in custody and the file runs into few thousand pages and there are number of witnesses. Also, besides already filed two supplementary chargesheets, two more supplementary chargesheets are likely to be filed shortly and thereafter only the case can progress. Also, documents of this file comprises of approximately 3400 pages.
Note :- 08 IAs were also disposed of.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 MPs / MI As Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	11011 127 1	ue DiBateloftaking ue DiBateloftaking w Delhi
18	DLCT11-000296-2025 State vs. Mohammad Ilyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	_	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framing of Charge s	Present Stage	Detail o	of prosecution	on witnesses	Statement of accused - Whether recorded or not	100	defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnes ses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	One of the respondents who earlier could not be served has been finally served for 31.07.2025, and one opportunity has been given to that respondent to give reply within two weeks and the matter has been posted for arguments. Both sides were specifically told that no adjournment shall be given. Matter is now fixed for arguments on 30.08.2025.		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Crl. Revision assigned only on 09.04.2025  # One of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

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दिग्विनय सिंह DIG YINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 31.07.2025. R-5 who was unserved has finally been served for 31.07.2025, and one opportunity has been given to that respondent to give reply within two weeks and the matter has been posted for arguments. Both sides were specifically told that no adjournment shall be given. Matter is now fixed for arguments on 30.08.2025.		

दिग्विनय सिंह DIG VINAY SINGH

Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution Rouse Ave	
19	DLCT11-000297-2025	report Crl. Revision	438/440 BNSS		Sitting MLA	08.04.2025	
	Kapil Mishra vs. State of NCT of Delhi & Anr.						

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	n witnesses	Statement of accused - Whether recorded or not	A THE RESIDENCE OF THE PARTY OF	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Matter is now posted for arguments after the R-1 State has been given final opportunity to give reply within 3 working days. Matter is now listed for arguments for 30.08.2025 with connected revision.		N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No	# Fresh Crl. Revision assigned only on 08.04.2025.  # In the connected revision, one of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court,

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#31.07.2025 In the connected matter one respondent who was unserved, was finally served for today and he has been given opportunity of 2 weeks to file reply. In the present revision matter is now posted for arguments after the R-1 State has been given final opportunity to give reply within 3 working days. Matter is now listed for arguments for 30.08.2025 with connected revision.		



# ्र जितेन्द्र सिंह MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLASITENDRA SINGH

REPORT FOR THE MONTH OF JULY, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

विशेष यायाधीश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई) रे.३ Spl. Judge (PC-Act) (CBI) - 23 (एम. पी./ एम.एल.ए. कंस्नेस) (MPS/MLAS Cases) न्यायालय संख्या 612, छठी मंजिल Court No. 612, 6th Floor राऊज् ऐवेन्यू न्यायालय परिसर, नई दिल्लींट Rouse Avenue Court Complex, New Detecto

1. Name of the Presiding Officer: SH. JITENDRA SINGH

2. Designation: Special Judge (PC-Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.

- 3. Date since posted in the court: **26.10.2024 (F/N)**
- 4. Total number of cases pending on the first day of the month: 22
- 5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, **Criminal Revision**, acceptance of closure report, **Misc.DJ/ASJ** etc. : **02**
- 6. Number of cases received by transfer : Nil
- 7. Number of cases pending on the last day of the month : 25
- 8. Number of cases instituted in this month : 05

(Jitendra Singh)

Ld. Special Judge, (P¢ Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23

(MPs/MLAs Cases)

Rouse Avenue District Court

New Delhi

# COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF JULY, 2025

N	Cause title	Nature	Penal statutes involved	No. of Acc use d	Whethe r accused is sitting or former MP/ML A	Date of institu tion	Date of takin g cogni zance	Frami ng of Charge s	Ü	wit wit nes ses cite d	s dr op pe d	Wi tne sse s exa mi ne d	State ment of accu sed - Whe ther reco rded or not	def with Defe nce with esses cited	ined	Date since when matter has been posted for final argum ents	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Wheth er any interi m orders are existin g in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
C	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12	(13	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
	Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Compla int case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05.	2305	04.02.2 013	Prosecution Evidence	83	7	66	Not Reco rded	List of witne ss not filed	-		No	No	December, 2025	examined on 01.07.2025, 02.07.2025, 03.07.2025 and 23.07.2025. His further cross examination was deferred at the request of Ld. Sr. Counsel as additional time was sought to peruse the record for the purpose of conducting further cross examination of	given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous	

Special Judge (PC Act) (CBI)-23
(MPs/MLA) (Cases)
Rouse Avenue District Court
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DLCT11- 001942-2019 CDI							1										i					
2 201/2019 DLCT11. OULD-2019 OV. A. Krishna Reddy  3 Case No. CBV Spreame Development and the said and continued the said stay continues to remain in content of based on the said stay continues to remain in content of the																						
3 Case No. CBI/ 25/2019 CBI Vs Purshotarm Dev Arya Ec CLOR01/2019 CLOR019/2019 CLOR019/2019 CLOR019/2019 CLOR019/2019 CBI Start CLOR019/2019/2019 CBI Start CLOR019/2019 CBI Start CLOR	2	261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna			1	Contract entre			Judgement	2	Nil 1	2		of Witn esses not	-	-	the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs		month of the Vacation of	accused submitted that pronouncement of judgment in this case has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2027 in SLP (Crl.) No. 003742/2017 and the said stay continues to remain in operation. The matter is tentatively listed before the Hon'ble Supreme Court on 12.08,2025.	being given as per the tentative listing before the Hon'ble Supreme Court	pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy
262/2019 DLCT11- O10144-2019 CLG																				proceedings on 30.08.2025.		
CLOR/01/2019/ DLCT11- 000187-2019 CBI CBI Vs Maneka Gandhi Vs Maneka Gandhi  Maneka Gandhi  Maneka Gandhi  CLOR/01/2019/ DLCT11- 000187-2019 CBI CBI Vs Maneka Gandhi  Mane	3	262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm	CBI		2				Judgement	2	Nil 1	2		3	3	-	the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs		month of the Vacation of	A-2 submitted that pronouncement of judgment in this case has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2027 in SLP (Crl.) No. 3626/2017 and the said stay continues to remain in operation. The matter is tentatively listed before the Hon'ble Supreme Court on 12.08.2025.  2. Accordingly, matter is listed for further	being given as per the tentative listing before the Hon'ble Supreme Court	pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev
	4	CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs		420 IPC & 13(2) r/w 13(1)(d) of PC	3	MP/Min	be	Order Dtd 04.02.2 0 CBI directe d to further investig	Investigatio	42	1		Not	of Witn esses not	-	-	the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/20 20, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs	Yes	upon the outcome of the pending	1. The Hon'ble High Court of Delhi has continued the interim order in Ctl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentaively listed before the Hon'ble High Court of Delhi on 01.09.2025.  2. Accordingly, the matter is listed for further	being given as per the tentative listing before the Hon'ble High Court of	Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court

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5	Case No. CBI/	СВІ	U/S	1	Former	24.12.	02.02.	18.07.1	PE	254	Nil	204										
5	113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	CBI	13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	MLA	09	10	18.07.1	PE	254	Nii	204	•	List of Witn esses not filed	-		No	No	November, 2025	Application moved by the accused seeking permission to travel to Spain w.e.f. 12.07.2025 to 15.08.2025.     Arguments were heard and the same was disposed off on 09.07.2025.      PW-205, and PW-206 were examined in chief, cross examined and discharged.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming.
																				3. Ld. Special PP submitted that the prosecution does not intend to examine any further witness. PE was accordingly closed. The matter is listed for recording of Statement of Accused u/s 313 Cr. P.C. on 07.08.2025.		,
6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMLA Act	2	Individu al	14.08.	27.09.	06.10.2	PE	40	•	14	1	List of Witn esses not filed	-	-	No .	No	September, 2025	PW-20 was partly examined in chief. His further examination in chief was deferred at the request of Ld. SPP for ED, who sought time to go through the complete case file.      The matter is listed for examination in chief and cross examination of PW-20 on 06.08.2025.	given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming.
7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC Act r/w 120B IPC	11	Former MP	03.04.	06.07. 09	07.12.1 7	PE	30	1	30	-	List of Witn esses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No.	Yes	months of	1. Proceedings in the matter are stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	being given as per the tentative listing before the Hon'ble High Court of	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A

Special Judge (PCAct) (CBI)-21 (MPs/MLAs Cases)
Rouse Avenue District Court

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															925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State			for 07.11.2025. Accordingly, matter is adjourned to 15.11.2025 for further proceedings.  2. An application was moved by A-8 seeking permission to travel to Europe & UK w.e.f. 25.08.2025 to 10.09.2025. Reply filed by the State. Arguments were heard, and the said application was disposed of on 19.07.2025.		23333/2022, Anitudha Bahal vs State 8
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	МР	11.08.	07.08.	-	Misc.	14		-	List of witne sses not filed			No	January, 2026	1. Part rebuttal arguments on behalf of ED were heard. The matter was adjourned at request of Ld. Spl. Counsel for ED on the ground that he had to appear before Ld. Spl. Judge, District Court Patna, Bihar. Accordingly, the matter is listed for further rebuttal arguments on behalf of ED on 26.07.2025.  2. The matter stands adjourned, w.r.t. application filed by the applicant Ajay Kumar Gupta, seeking suspension of LOC issued by ED in connection with the investigation under the Provision of Foreign Exchange Management Act, 1999 and PMLA on the ground that the main counsel was engaged in another Court. The matter is listed for arguments on 28.08.2025.  3. With regard to rebuttal arguments on behalf of ED, it was submitted by Ld. Counsel for ED that the Ld. Special Counsel could not appear due to illness and therefore, sought a brief adjournment. Accordingly, the matter is now listed for rebuttal arguments on behalf of ED on 23.08.2025.  4. An application was moved by A-2 seeking permisison to travel abroad	are being given.  2. Efforts are being made to dispose off misc. applications expeditiously.  3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	accused persons. 2.Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by the accused

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court

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																			for vacation at Singapore w.e.f. 27.07.025 to 26.08.2025, alongwith interim suspension of LOC issued against him. A copy of the application has been furnished to ED. The matter is now listed for filing of reply and arguments on 01.08.2025.		
9	Case No. CC/ 55/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT on 14.03. 22)	02.02.	20.09.1	Prosecution Evidence	256	Nil	222	u .	List of Witn esses not filed			No	December, 2025	1. PW-224 was examined in chief, cross examined and discharged. 2. Ld. Special PP submitted that the prosecution does not intend to examine any further witnesses. Prosecution Evidence is accordingly closed.  3 The matter is listed for recording of the Statement of the accused persons u/s 313 Cr. P.C. on 08.08.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.  3.The parties/ counsels have been asked to cooperate in	accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07 22 (RBT on 23.09 22)	-		Argument on Charge	108		-	i i	,		No	No	December 2025	1. A direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 4971/2025 to defer the proceedings in the instant matter.  2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025. Accordingly, the matter is listed for further proceedings on 15.09.2025.	been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024 & Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in	accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on

(MPs/MLAs Cases)

Rouse Avenue District Court

New Delhi

							•														Delhi on 11.09.2025.	
11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)		-	Further Proceeding S	81	,			1	٠	-	No	Yes	December, 2025	1. Part arguments on charge on behalf of CBI were heard. Ld. SPP for CBI sought some time to obtain certain clarifications from the IO. Accordingly, the matter stands adjourned and is listed for further arguments on charge on 08.08.2025.      2. Reply to the application moved by A-4 seeking direction to PNB officials officials officed to de-freeze the bank locker of A-4 and permit its opeartion, was filed. Arguments were heard. The same was disposed off on 16.07.2025.		1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is voluminous.
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- 000702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/188/1 09/295/3 02/463 I	01	Former MP/Min ister	RBT on 20.09. 2023	26.07. 2023	-	Prosecution Evidence	41	•	•	1			-	No	-	November, 2025	1. PW-9 was examined in chief, cross examined and discharged.  2. PW-10 was examined in chief and partly cross examined on 11.07.2025.  On 12.07.2025, PW-10 was further cross examined and discharged.  3. On 21.07.2025, PW-11 and PW-12 were examined, cross examined and discharged. The matter is listed for PE on 04.08.2025 and 05.08.2025.	Short dates are being given.	The record of the case is voluminous.
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	СВІ	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2				Arguments on application u/s 207/208	109	-	-	1		1		No	No	December, 2025	Part arguments on charge on behalf of Ld. Counsel for A-4 & A-5, were heard on 25.07.2025 & 26.07.2025. The matter is now listed for remaining arguments on charge on 01.08:2025.		Case was received by transfer on 06.12.2023.
14	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	l Revisio	U/s 397, 398 read with 401 CrPC	02		04.01. 2024			Arguments on Revision Petition	ī	•	1	Not recor ded	Not filed		-	No	No	August, 2025	Part clarification taken. The matter is listed for further clarification on 11.08.2025.	Short dates are being given	Case was received by transfer on 04.01.2024.

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court New Delhi

																		152				
15	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023	Crimina 1 Revisio n	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024			Arguments on Revision Petition	*****	<b></b>	1	Not recor ded	Not filed	u	<b>1</b>	No	No	August, 2025	Part clarification taken. The matter is listed for further clarification on 11.08.2025.		Case was received by transfer on 04.01.2024,
16	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1.2 024	•	Scrutiny of documents	29	-	-	-	•	ī	-	No	No	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the said Criminal Petition and the matter is tentatively listed before the Hon'ble	seeking permission for travelling to Uttar Pradesh w.e.f. 01.07.2025 to 30.08.2025. Arguments were heard. The same was disposed off on 01.07.2025.  2. A fresh Vakalatnama was filed on behalf of the applicant (Nawab Ahmad). Ld. Counsel sought an	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the said Criminal Petition and the matter is tentatively listed before the Hon'ble High Court on	Case was received by assignment on 09.01.2024.
17	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecution Evidence	20	ū		n.	Not filed				•	October, 2025	PW- 2 further examined in chief, cross examined and discharged.     PW-3 has been examined in chief, cross examined and discharged. The matter is fixed for prosecution evidence on 19.08.2025, 21.08.2025, and 22.08.2025.		Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.
18	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX- MLA (Abated)	27.01. 2025	T.		Arguments on application		-	-	•	•	-	-	No	No	September, 2025	Ld. counsel for the applicant sought some time to adduce arguments. The case was listed for remaining arguments on 02.08.2025.	Short dates are being given	Case was received by way of assignment on 27.01.2025
19	Misc . DJ ASJ 75/2025 ED vs. Om	Misc. DJ ASJ	ED Case	-	-	17.02. 2025	-	-	Argument on application	-	-	-		•	•	•	No	No	September, 2025	Reply to the application filed by the Ld. Counsel for the respondents. Copy		Case was received by way of assignment on

Special Judge (PC Act) (CBI) 23 (MPs/MLAs Cases) Rouse Avenue District Count New Delhi

_																						
	Parkash Chautala (since deceased)																			supplied. Accordingly, the matter is listed for arguments on 02.08.2025.		17.02.2025
20	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/Min ister	24.08. 2023	4	1	Considerati on of supplement ary complaint	23		1	•		,	,	No	No	March, 2026	Part arguments were heard on three application seeking directions for cancellation of LOC issued against the applicant Gopal Kumar Goyal, Lakh Ram Goyal and Gobind Kumar Goyal, respectively. Matter is listed for remaining arguments on 28.08.2025.      Part arguments on the	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.
																				point of summoning the proposed accused persons on the basis of supplementary chargesheet have been heard. Certain clarifications were required from IO. Matter is adjourned for further arguments and clarifications on 13.08.2025.		
21	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	ฟร 440 of BNSS	1	Former MP	02.05. 2025	-	•	Appearance	1	3	T.	9		-		No	No	September, 2025	Reply to the revision petition filed. The matter is listed for arguments on 25.08.2025.	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
22	358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025		•	Arguments		1	1	•	1	•		No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Ajay Singh Chautala, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. Matter is listed for filing of reply, if any, and arguments on 02.08.2025.		Fresh application received from Bail and Filing Section on 28.07.2025.
23	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	•	-	Arguments			11	-	9			No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Suchitra Singh, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. Matter is listed for filing of reply, if any, and arguments on 02.08.2025.		Fresh application received from Bail and Filing Section on 28.07.2025

Special Judge (PC Act) (CSA.23 (MPs/MLAs Quses) Rouse Avenue District Court New Delhi

24		Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	<u>-</u>	-	Arguments	•	-	-	1	-	-		No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Sunita Singh, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. The matter is listed for filing of reply, if any, and arguments on 02.08.2025.		Fresh application received from Bail and Filing Section on 28.07.2025
25		Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07.	-	-	Arguments	•	-	-	-	•	5		No	No	September 2025	An application u/s 8 (7) of PMLA Act, 2002 was moved by the applicant Anjali Singh, seeking directions for impleadment of legal heirs of the deceased accused, as contesting party in CC No. 429/2018. Notice issued to the ED. The matter is listed for filing of reply, if any, and arguments on 02.08.2025.	Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025
r	09/2025	Crl. Rev. Petition	u/s 438/440 BNSS, 2023		Sitting MP	07.03. 2025	-	-	Argument on application	-		-		-	•		No	No	-	Arguments were heard. Vide a separate order, revision petition stands dismissed on 31.07.2025. TCR be sent back to Ld. Trial Court. Revision File to be consigned to the Record Room.	-	Fresh revision petition received by way of allocation on 07.03.2025.
-		Misc. DJ ASJ	U/s 286/506	-	Ex.MLA	04.07. 2025		-	Appearence	•	-	-	-	-	-	ı	No	No	-	Reply to the application filed. Arguments were heard. The said application is disposed off on 09.07.2025. Ahlmad is directed to release the FDR to the applicant. File be sent back to Record Room.	-	Fresh application received on 04.07.2025.

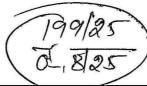
Total cases pending as on 31.07.2025 = 25

Prepared by:- JA/Ahlmad

(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

Additional Sessions (19)
Special Judge ( PC-Act), (CEI)-24
Rouse Avenue District Court
New Delhi



	MONTHLY PROGRESS REPORT OF COURT DEALI	NG WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF JULY-2025 20/E-22388-22393 dated 24 <sup>th</sup> November, 2020}
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases)
		Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	21
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	1 (Misc. DJ/ASJ)
6.	Number of cases pending on the last day of the month	24
7.	Number of cases instituted in this month	4 (1 Sessions Case; 1 Complaint Case & 2 Misc. DJ/ASJ)

Prepared by:

(Ahlmad/JA)

(Dr. VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue Court Complex, New Delhi Special Judge (PC Act) (CBI-24) (MPs/MLAs Cascs) Rouse Avenue District Court New Delhi

Additional Sessions Judge Special J( ) ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No	CNF	R No. a	nd Cause	С	lature -Whether somplaint case of case			No. of accused		hether accused is ig or former MP/MLA		te of institution	Date of cognizance
1		5	000429-2 State Vs iti Singh e		State Cas	se	U/s: 302, 307 IPC	2		Former MLA		tial Institution dt. 10.02.2014 Ited in this court on 24.05.2023	10.02,2014
Date of Framin	Stage of the	Deta	ail of pros witness		Statement of accused - Whether recorded or not		l of defence itnesses	Date since w matter has b posted for fi argument	een inal	Whether there is any proceedings order superior court, if you detail	ed by	Whether any interim orders are existing in the matters	
06.06.20 15		Witne sses cited	Witnesses dropped		7.0	Defence witnesse cited	(C)			-Yes- Vide order dt. 04.02.2 18.02.2025 of Hon'b			Matter was received in the month of May 2023. Matter is expected to be
	PE	76	11	37 (Cross of PW 13 is deferred	s	-				Court of Delhi in Court of 2025 and Court of 2025 and Court of 2025 the cross-examination of deferred till the pend the Crl. MC No.697/2	rl. M C further PW13 is lency of		disposed of within a year

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was taken up in this month. The last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case was cross examined at length.</li> <li>The matter was reported to be next listed before the Hon'ble High Court on 12.11.2025.</li> </ol>	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.

Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

New Delhi

SI	CNR No	and	Cause t	itle Nat	ure - Whet	ther State cas	e, Penal st	atutes	No. of	Whether accused is	Date of instit	ution	Date of cognizance
No				con	nplaint ca	se or closu	re invol	ved	accused	sitting or former			
				rep	ort					MP/MLA			
2	DLCT	F11-000 ED Vs		9	Compl	aint case	3 & 4 of 1 200		9	Former MP, Sitting MLA	06/09/16		07/09/16
	Virbl	nadra S	Singh etc	.									
Date			l of pros witness		Statemen t of accused - Whether recorded or not	Detail of witne		Date sir when matter h been posted final argume	nas	r there is any stay of p by superior court, if ye		Whether an interim orde are existing the matters	in
05.05.	1	ses	1	Witnesses examined 75 (Cross is deferred)	No	Defence witnesses cited	Defence witnesses examined		passed in Singh Vs prosecution	ler dt. 19.04.2022 of Hon'ble High Court of Dell' in Crl. Rev. P 217/2022 titled as Vikramadity is ED the trial court has been directed to record the ion evidence but the cross- examination be till next date.			

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
vidence. Matter is fixed for recording further examination in chief of PW-75.  One IA application and two (2) misc. applications were taken up and disposed of in	summons to witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short date being given and no unnecessary	Vide order dt. 19.04.2022 of Hon'ble High Cour of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Mos of the witnesses pertains to other states Unavailability of witness.



Af ional Sessions Judge Specia, Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR	No. and C	ause title	Nature	- Whether	State case	,wcomplaint	Penal s	statutes	No. of accused	Whether accused is sitting	Date of institution	Date of
		case or closure report		involved			or former MP/MLA		cognizance				
	DL			109, 465 r/w 471		9	Former MP, Sitting MLA	31.03.2017	08.05.2017				
		CBI			(PC	Act case)		100000000000000000000000000000000000000	d 13 (2)		i		
3		Vs			(1)	net case)			(1)(e) of at 1988		]		
	Vi	bhadra Sir	igh etc.					FC At	1 1900				
Date of	Prese	Detail	of prosecu	ution	Statement	Detail of	defence	Date	since	Whether there	e is any stay of proceedings	Whether any	Expected date of
Framing	nt	,	witnesses		of accused	witne	esses	when	matter	ordered by su	perior court, if yes give deta	il interim orders	disposal of case.
of	Stage				•			has	been			are existing in	
Charges	of the				Whether			posted	for			the matters	
	case				recorded			final					
					or not			argume					
		and the same of th	Witnesses			Defence	Defence				lt 16.04.2019 of the Hon'ble H	O	
		cited	dropped	examined		witnesses	witnesses			The state of the s	V.P. (Crl) 235/2019 titled as Pratil		
						cited	examined			-	Crl. M.As 1619-1620/2019, the te ected to make all possible endeav		
10.12.18	PE	223	-	61	No			-			evidence of witnesses who are		
											of Himachal Pradesh.		
								ĺ			-		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. It was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is listed for hearing on 18.08.2025.	witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-



Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI	CNF	No. and	Cause titl	е	Nature -		Penal statu	utes	No	. of	Whether accused is	Date of institution	on	Da	ate of cognizance
No				W	hether State	case,	involve	d	acci	used	sitting or former				
				C	omplaint ca	se or					MP/MLA				
					closure rep	ort		3							
	DI	CT11-00	0981-2019		State Case		7, 468, 471, 4			9	Former MLA	14.07.2017			03.082017
1 1		O				170	), 120B of IPC	to that was ever -							
4		Stat Vs	е				8 of PC Act,	1988							
1 1	Sulra		ashekar e	te											
	Pres		ail of pros	200	Statement	Detail o	f defence	Date s	ince	Wheth	er there is any stay of	proceedings ordered	Whethe	rany	Expected date of
D-4-		7	witnesse		of		esses	when n			by superior court, if		interim o	-	disposal of case.
Date	-	اه	************		accused -	*****	00000	has b			by caponol count, in	yoo giro aotan	are exi		diepodii or oddor
Frami	of th				Whether			posted					in the m	_	
of					recorded			fina	120						
Charg	es case				or not			argum							
		Witness	Witnesses	Witnesse	1000	Defence	Defence	urgum.		Yes Vide	e order dt 14 12 2018 of	Hon'ble Supreme Court of	-Yes	S-	
	İ		dropped	act. 5		witnesses						018 titled as B.Kumar Vs			
		525 747 350 3724				cited	examined	1				2019 of the Hon'ble High			
	PE	66		4	No					Court o	f Delhi in Criminal Revis	sions no. 273/19, 1078/18,			
4-7-4-4		00			,,,,				i	1140/18	and 1121/18, the proceed	ings are stayed till date.			
17.11.	18														
	1	1													

the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 27.05.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned.  2) One misc. application was taken up and disposed of in this month.		It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



VISHAL GOGNE
Additional Section 29 Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No	and Ca	ause title	Whether S	tate caseDelhi	The state of the s		No. of accused	Whether accused is sittin former MP/MLA	g or Da	te of institution	Date of cognizance
5		11-00012 CBI Vs asad Ya	25-2019 day etc.	State 120E		120B r/w 420 of Sec 13 (2) r/w 13	120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988		Former MP / Sitting MLA		16.04.2018	30.07.2018
of	Prese of nt Stage of the es case		ail of prose witnesse	Statement of accused - Whether recorded or not	Detail of defer	nce witnesses	has be		tterWhether there is an forproceedings ordered to court, if yes give detai	y superio		Expected date of disposal of case.
-	Clarific	es cited 94	Witnesse s dropped –		Defence witnesses cited	Defence witnesses examined		-				Within one year from the date of framing of the charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter was fixed for Order on Charge. The court had recorded that certain clarifications were required from the prosecution. The matter is fixed for the said purpose.	Consecutive dates were given for arguments on charge.	



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

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SI No				ure - Whethenplaint case			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date of cognizance	
6	DLCT11-000985-2019  ED  Vs  M/s Lara Projects LLP Ltd etc.			etc.	Comp	laint Case	S	ec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018
Frami of	Prese Detail of prosecut nt witnesses Stage			Statement of accused - Whether recorded or not	of witnesses used - ether orded		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		es cited	Witnesse s s dropped		d		Defence witnesses examined	s			d	Vithin one year from the ate of framing of the harge.
-	Misc. 21 — — No App & Arg/ Charg e			-								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) The matter was taken up on ten (10) dates in this month. 2) The matter was taken up on day to day basis w.e.f. 21.07.2025 to 31.07.2025 to address any concerns or objections by the accused persons relatable to section 207Cr.PC. 3) The soft copy of the prosecution complaint as well as the relied upon documents were provided to the ld respective counsels for the various accused through a pen drive. 4) There are sixteen (16) accused persons in this matter. The court for the purpose of ensuring quick resolution of any probable grievance of the accused persons relating to non supply of legible copies of the supplied documents,	persons.	



VIEHAL GOGNE Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court

directed that the ld. Counsel for the ED and the ld. respective counsels for the accused persons, along with the IO, would be at liberty to inspect the original court record.

5) A list of un-relied documents were filed by the ED along with the pen drive containing the same. The same were provided to the accused persons.
6) One IA and three (3) misc. applications were disposed of in this month.

New Delhi



Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR	No. and title	Cause	Whether complaint c	ture - State case, ase or closure eport	Penal s invo		No. of accused	Whether accused is sitting or former MP/MLA	Date of institut	ion Date of cognizance	
7	M/s Alo	ED Vs chemist T	'ownship	Comp	laint Case	Sec 3 & 4	A-Marian Control of the Control of t	8	Former MP	08.03.2021	26.03.2021	
Date	Presen t Stage of the case		ail of pros witness		Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there proceedings orde court, if yes	ered by superior	Whether any interim orders are existing in the matters	Expected date of disposal of case.
of Char ges		Witness es cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, Vide order dated Hon'ble High Court of M.C No 2483/2022, the	Delhi passed in Crl. ne operation of order		Within one year from the date of framing of the charge.
-	Misc. App & Arg on Charge	52	-	-	No No				dated 22/03/2022 has matter was listed on 05 court of Delhi.			

	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter has been stayed by the Hon'ble High Court. A copy of the order of the Hon'ble High Court dated 16.04.2025 had been filed wherein the matter had been listed for 22.08.2025.  2.) Two IAs and one misc. application were taken up and disposed of in this month.		The next date before the Hon'ble High Court is 22.07.2025.



Af onal Sessions se Special audge (PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR	No. and	Cause titl	e	Nature -		Penälestätt		No.	of	Whether accused is	Date of institution	on	Date of cognizance
No		Whether State case,		involved		accu	ised	sitting or former	(Profile) Philosophy Philosophy (S. 8 Million), Philosophy (Philosophy)	72,230,3	when the add the later of the add the later of the add			
	complaint case or						MP/MLA							
					closure report				]					
	DL	CT11-00	0331-2022		Complaint C	Case	Sec 3 & 4 of P	MLA'	1		A co-accused was a	02.06.2022		09.06.2022
1 1		En					2002				former MLA in the			
8		ED Vs						3			predicate offence.			
	Suk	2.50	drashekar.											
	Prese		ail of pros		Statement	Detail	of defence	Date s	ince	Wheth	er there is any stay of	proceedings ordered	Whether a	any Expected date of
Date	of nt		witnesse		of		nesses	when m			by superior court, if	N. C.	interim or	
Fram	ng Stage				accused -			has b			.,	,	are existi	or
of	of the	e e			Whether			posted	for				in the mat	
-	es case				recorded			fina						
0					or not			argum	ents					
		Witness	Witnesse	Witnesses		Defenc	e Defence		Y	'es			-Yes-	Within one year from the
	i	es cited	s dropped	examined		witness	es witnesses					ble High Court of Delhi in		date of framing of the
						cited	examined					A 33055/2023 titled as	I	charge.
	DE	23	1	22	Yes				11100			the trial court has been I fix a date later than the		
15.10	20								Power Control		d in Hon'ble High Court			
22														

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025. The matter next fixed in this court for the date 08/08/2025.		The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI	CNR N	o. and Ca	ause title	Natu	re - Whether	State	Penal stat	utes	No. o		Whether accused is	Date of institution	on	Date of cognizance
No				case	, complaint	case	involve	d	accused		sitting or former			
				or cl	osure report						MP/MLA			
	DLCT11-000630-2022				State		Sec 8,9,11,12,				Former and Sitting MP /	10.10.2022		27.02.2023
9		CBI Vs			(PC Act case	)	13(1)(d) of PC . & Sec 120B r. 471, 468, 42	/w 467,			Sitting MLA			
	Lalu	Prasad Ya	dav etc.				171, 400, 42	one						
	Present		of prose	cution	Statement	Detai	l of defence	Date s	ince   WI	heth	er there is any stay of	proceedings ordered	Whether an	Expected date of
Date	Stage of	w	/itnesses	3	of	w	itnesses	when n	natter		by superior court, if	yes give detail	interim orde	s disposal of case.
of	the case				accused -			has b	een				are existing	
Frami					Whether			poste	d for				in the matter	's
ng of					recorded			fina	al					
Charg	<b>:</b>				or not			argum	ents					
es		Witness W				Defen		1						Within one year from the
		es cited s	dropped	examined	١ ١	vitness	ses witnesses	\$						date of framing of the
						cited	examined	<u> </u>						charge.
	Misc. app	-	-											

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter comprises of (5) five charge sheets and involves 103 accused persons who were summoned previously. The proceedings are at the stage of arguments on charge.  2.) The matter was fixed for arguments on charge. The matter was taken up on twenty seven (27) dates in this month.  3.) With a view to expedite proceedings matter was fixed for bulk consecutive dates from 01.07.2025 to 05.07.2025, 07.07.2025 to 12.07.2025, 14.07.2025 to 19.07.2025, 21.07.2025 to 26.07.2025 & 2807.2025 to 31.07.2025.  4.) The matter is presently listed for continuation of arguments on charge on day to day basis from 01.08.2025 onwards.  5.) The arguments were advanced by the CBI against either the cluster(s) of accused who were similarly placed or could be connected with each other in the allegations or in the cluster (s) of accused who were represented by common counsels. The ld. Sr. PP for CBI	<ul> <li>2.) No undue adjournments was given.</li> <li>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</li> <li>4.) Direction for scanned copies of deficient &amp; illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</li> <li>5.) This modality curbed the multiplicity of applications under section 207 Cr.P.C</li> </ul>	moved by the counsels of the accused persons.



VISHAL GOGNE
Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse-Avenue District Court

Rouse Avenue Distric	L COULL	
had concluded submissions against all accused persons.  New Delhi		
6.) Arguments on charge were advanced and concluded on behalf of (57) fifty seven accused		
persons.		
7.) Multiple applications / I.A.s under 227 Cr.P.C for discharge were moved on behalf of		
accused persons.		
8.) Three (3) misc. applications were taken up and disposed of in this month.		
	3	
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	a	



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

New Delhi No. of W CNR No. and Cause title Nature - Whether State case. Penal statutes Whether accused is Date of institution Date of cognizance complaint case or closure report involved accused sitting or former MP/MLA No Sitting MPs / MLAs DLCT11-000033-2024 Complaint Case Sec 3 & 4 of 23 09.01.2024 27.01.2024 PMLA'2002 10 **Enforcement Directorate** Vs Amit Katval etc Detail of prosecution Whether there is any stay of proceedings ordered | Whether any Expected date of Prese Statement Detail of defence Date since interim orders disposal of case. witnesses when matter by superior court, if yes give detail of witnesses Date of Int Framing Stage are existing accused . has been of the Whether posted for in the matters Charges case recorded final arguments or not One year from the date of Witness Witnesse Witnesses Defence Defence es cited s dropped examined framing of charge. witnesses witnesses examined cited Misc. 46 App

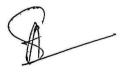
Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was been taken up in this month.</li> <li>The court sought certain clarifications in the context of the second supplementary complaint filed by the ED. Some more time was sought by the ED to clarify regarding the queries raised by the court.</li> </ol>	Sanction for prosecution of accused persons was filed in the month of May 2025.



Additi Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR	lo. and	Cause titl		ıre - Wheth , complai	A THE TOTAL STREET WILLIAM STREET WILLIAM STREET WAS ST		A COLONIARY SIGN		No. of Whether accused is ccused sitting or former		Date of institution	on	Date of cognizance	
				or c	osure repo	rt					MP/MLA				
	DLC	T11-000	307-2023		State case	U/s 147, 148, 1		49, 307 26		26	Ex MLA	Initial date 03.12.20		23.03.2015	
	State			IPC			10		Instituted in this court on I	1.01.2024					
11		Vs													
	Nase		seem etc			Ì									
	Present	Deta	il of prose	ecution	Statement	Detail	of defence	Date s	ince	Wheth	er there is any stay of	proceedings ordered	Whether	any Expected date of	
Date of	OI S				of	witnesses		when matter			by superior court, if yes give detail		interim or	ders disposal of case.	
Framin	of the				accused -			has b	een				are exist	ting	
g of	case				Whether			posted	·				in the ma	tters	
Charge					recorded			fina							
s		Total Control			or not			argum	ents						
	1			Witnesses		Defend	THE REPORT OF THE PARTY OF THE							One year from the date	
		es cited	aroppea	examined		witness								of framing of charge.	
						cited	examined								
	Charge	43	=						ŀ						

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter could not be taken up on the date fixed of this month due to another matter listed for day to day hearing on charge.	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR No. and Cause title		Cause title	case	Nature - Whether State case, complaint case or closure report				No. accu		Pawhether accused is sitting or former MP/MLA	Date of institution	on Date of cognizance		ate of cognizance	
12	DLCT11-000306-2023  State  Vs  Akhlaq Alvi etc				State case	State case U/s 147, 14:		49, 307 36		6	Ex MLA	Initial date 01.12.20 Instituted in this cou 11.01.2024				
Framin of	Prese Detail of prosecution of mt witnesses			of accused witnesses v - Whether recorded		Date s when n has b poster fina	natter een d for al	Wheth	er there is any stay of by superior court, if	i proceedings ordered yes give detail	Whether interim or are exist in the ma	ders				
	Witness Witnesse Witnesse es cited dropped exam			1	Defend witness cited	ses witnesses	ce ses							One year from the of framing charge.	date of	
	Charg 74 –															

Short Summary of the work done in the case during the month	- 5	The specific reasons, if any causing delay in disposal of the matter
Matter could not be taken up on the date fixed of this month due to another matter listed for day to day hearing on charge.	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.



VISHAL GOGNE
Additional Sessions Julige
Special Judge (PC-Act). (CBI)-24
Rouse Avenue District Court

							ouse Aven	ue District Co	urt -				
SI	CNR	No. and	Cause tit	tie Natu		ether State		l <sub>ı</sub> şt <u>atute</u> s	No. of accused	Whether accused is	Date o	of institution	Date of cognizance
No				case	, complai	nt case or	in	volved		sitting or former MP/MLA	į.		
				clos	ure report								
	DL	CT11-00	0455-2023		State c	ase	U/s 302, 336, 201, 34		5	Sitting MLA	Initial d	ate 29.11.2019	28.09.2019
							•	IPC		5.00.1g 2.0.20.2		in this court on	20.07.2017
10		Sta	te									5.01.2024	
13	Vs												
	Raj	u Kuma	r Singh etc	:									
	Prese Detail of prosecu				on Statement Detail of d			Date since	Whether there is	ordered	Whether any	Expected date of	
Data	te of nt witnesses			of	witnes	Ses	when matter		ior court, if yes give detai		interim orders	Tarrier Tarrier	
	ningStage withesses				accused -			has been	w, oups.	, , g u	•	are existing	diopodal of odde.
of					Whether			posted for				in the matters	
Charge	of the case				14 (6)		1400					in the matters	
	case				recorded		final						
					or not		,	arguments					
		100000000000000000000000000000000000000	200	Witnesses		Defence	Defence						One year from the date
		es cited	dropped	examined		witnesses	witnesses						of framing of charge.
						cited	examined						
	PE	38	_	24									
23.11	_												
23	21												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
2) On the first date SI Manjeet Kumar (first IO) was reported to be not available citing the reason of appearing for evidence before another court.	(3) Short dates being given and no unnecessary adjournments are being given.	Witness residing outside India.



# Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNI	R No. a	nd Cause		Nati Whether S complaint ca	4502 1201	Penal statutes involved		Newolethi accused	Whether accused is sitting or former MP/MLA	Date of institution	Dat	e of cognizance
					rep	ort							
	DLCT11-000987-2019		2019	Compla		Sec 233/628 r/s		31	Sitting MP in the	08.12.2016		09.06.2017	
						240 (3) of C	ompanies		connected PMLA case				
14		2.50	FIO	ŀ			Act, 1956 a	and Sec		pending in this court.	29.07.2024		
			Vs			ļ	420/468/477A	& 120B					
	Sure	nder K	umar Ja				of IPC				1		
	Present	Deta	il of pro	secution	Statement	Detail of defe	ence witnesses	Date sine	e Whethe		roceedings ordered by superior	Whether any	Expected date of
Date of	Stage of		witness	ses	of accused			when mat	ter	court, if yes		interim orders	
Framing	the case				-			has been	-   '			are existing in	
of					Whether			posted fo	or			the matters	
Charges					recorded			final					
					or not			argumen		_,			
	1	level stationard	DOMESTIC AND STREET	Witnesses		Defence	Defence				the Hon'ble High court of Delhi in		One year from the date
		es cited	200	examined		witnesses	witnesses	Ì	"impleat latternate	TOTAL CONTRACTOR CONTRACTOR CONTRACTOR CONTRACTOR	rl. M.A. No. 26115/2022 titled as		of framing of charge.
			dropped			cited	examined				nr., the trial court may proceed with		
	Charge	39			No						lowever shall await the decision of	T I	
									the High C	ourt before framing forma	ai cnarges.		
	Charge	39			INO					ourt before framing forma			

Contraction of the Contraction o	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
	(2) Short date being given and no unnecessary	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.



VISHAL GOGNE Addit(Sessions Judge Special Judge (PC-Act), (CBI)-24

	Reuse Avenue District Court CNR No. and Cause title Nature - Whether State case, Complaint case or closure report CNR No. and Cause title Nature - Whether State case, Complaint case or closure report CNR No. of Whether accused is Date of institution CNR No. of State case of cognizance or closure report CNR No. and Cause title Nature - Whether State case, Complaint case or closure report CNR No. of State case or closure report												
SI	CNR No.	and Ca	ause title	e Nature -	Whether S	tate case,	N.Pena	Lstatutes"	No. of	Whether accused is	Date of institution	Date	of cognizance
No				complai	nt case or	closure repo	rt in	volved	accused	sitting or former MP/MLA			
15	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.			Complaint case			3 & 4 of PMLA , 2002		Sitting MP 18.05.2017 Instituted in this court of 29.07.2024		03.07.2017		
	Surender	Kumai	· Jain etc										
	Presen Detail of pro		secution	ecution Statemen Detail of defen		efence	Date since	e Whet	her there is any stay of pro	ceedings ordered by	Whether any	Expected date of	
Date	te of t Stage witnesse		ses	t of	witnesses		when matt	er	superior court, if yes	give detail	interim	disposal of case.	
Frami	aming of the				accused -			has been	n orders are				
of	case				Whether			posted for fi	nal			existing in	
Charg	jes				recorded			argument	s			the matters	
					or not								
	Order	ses cited	sWitness es droppe d	Witnesses examined —	1	cited	Defence witnesse s examine d		Crl. M.C of Enforct court is s relied upo documen	e order dt. 27.09.2022 of Hon No. 657/2022 & Crl. M.A 19865 sement Vs Rajesh Kumar Agg tayed to the extent of supply of on on behalf of the petitioner b ts in the case has to be suppli ant without default.		One year from the date of framing of charge.	

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents.</li> <li>Matter is listed for clarifications.</li> <li>One IA application and two misc. applications were taken up and disposed of in this month.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of un-relied documents not relied upon on behalf of the petitioner but the list of the unrelied documents in the case has to be supplied by the petitioner to the respondent without default.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

	1000	2027		5404	T				33	t Court		-	
SI No	CNR	No. a	nd Cau	se title	Natur	e -	Penal stat	utes	No. Toflhi	Whether accused is	Date of instit	ution	Date of cognizance
					Whether Sta	ate case,	involve	d	accused	sitting or former			
					complaint	case or			349 46-11-19 11-19 11-19 11-19 11-19	MP/MLA			
					closure		1			/			
	DLCT11-000570-2024		State (	•	2 1 (*)(*)(**)(**)	fec/en		Citting NAT A	02.07.202	4	12.07.2024		
	Control of the contro		State	Jase	3.1 (r)(s)(w)(ii)		1	Sitting MLA	03.07.202	4	12.07.2024		
16	16 State Vs Vinay Mishra				POA Ac	i							
	State vs vinay Mishra												
	Present Detail of		Statement of	Detail	of defence Date		since when	Whether there	is any stay of Whether		y Expected date of		
Date of			rosecut		accused -		witnesses		er has been		proceedings ordered by superior		rs disposal of case.
Framing			vitness		Whether	With Coope		posted for final		court, if yes		are existing	
			11111000	00	recorded or					court, if yes	give detail	the matter	1972.000
2200	case					1		aı	guments			the matter	•
Charges					not								
		Witne	Witness	Witness		Defence	Defence			-No-		-No-	One year from the date of
		sses	es	es		witnesses	witnesses						framing of charge
22.10.24		cited	droppe	examine		cited	examined						1
			d_	d									
	Charge	18	-	4	No								1
	_												1 1

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter received by way of assignment on July 2024.</li> <li>Matter was taken up on two dates in this month, PW-4 was cross - examined and discharged.</li> </ol>	(1) Composition Comments of Medical Comments	Unavailability of witnesses.
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# TSHAL GOGNE

nd litional Sessions Judge Special Judge ( PC-Act). (CBI)-24

SI	CNR N	lo. and	Cause	title I	Nature - Wh			Listatutesct C		Whether accused is	Date of instit	tution	Date of cognizance
No				ļo	complaint c	ase or closu	re invol	<b>ked</b> Delhi	accused	a Participana del			
					eport					MP/MLA			
	DLC	T11-00	0160-20	25		State		Cr.P.C. & 440	9	Sitting MLA	25.02.202	15	
17	Cr Rev 06/2025			(Criminal Revision)		BNSS							
	Gyanendr												
	Presen		l of pro	secution	Statemen	Detail of	defence	Date sinc	e Whether	there is any stay of pr	oceedings ordered	Whether any	Expected date of disposal of
Date o	of t Stage	t Stage witnesses t of witnesses			sses	when	k	by superior court, if yes give detail			case.		
Framir	ng of the	of the accused -				matter ha	s			are existing in	n		
of	case				Whether			been				the matters	
Charge	es				recorded			posted fo	r				
					or not			final					
1								argument	s				
1		Witnes		Witnesses	ar r	Defence	Defence			-No-		-No-	Within a quarter
		ses		examined	4 [	witnesses	witnesses	To a second					
		cited	droppe d			cited	examined	1					
	Argume		-	_									
	nts												
		0										ř	

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. Matter was fixed for arguments. Reply on behalf of respondent no. 2 were filed. The court had directed for supply of the video footage of the incident to the counsels of the respondents.	



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI	CNR N	lo. and	Cause	title N	Nature - V	Whether State	Penal st	atutes	NonofDel	niWhether accused is sitting	Date of in	stitution	Date of cognizance
No						plaint case o	r involv	/ed	accused	or former MP/MLA			
					losure rep								
	DLC	T11-00	1216-20	19	Crimina	al Revision	U/s 3 & 4 o	f PMLA	9	Sitting MP	Initial Insti		23.10.2017
40	Directo	rate of	Enforce	ment							23.10 Case Received	Market Control	
18											29.03		ì
		V	S										
	Moin A	khtar	Qureshi	Etc.								1	
	Presen	Detai	of pro	secution	Statemen	Detail of	defence	Date sine	e Whether	there is any stay of proceedi	nas ordered	Whether an	Expected date of disposal of
Date o	ate of t Stage witnesses t of accused -												
Framir			cused - mat		matter h				are existing	in			
of	case Whether				been				the matters				
Charge	es				recorded			posted f	or				
					or not			final	_				
		14771	harra	14/2			n.,	argumen	its	N-		NI-	NA/INI-in and the state of
	Witnes Witness Witness ses es examine		examined	1 1	Defence	Defence			No		No	Within one year from the date of framing charge.	
			droppe		1	witnesses cited	witnesses examined		1				naming charge.
			ď			chea	exammed						
	Misc.	65	-	-	-	-	-	-					
	App			i									
1				I				1				l	1 :
													İ

, and the second	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 29.03.2025. 2.) There are 9 accused in this case. It was submitted that the process of reconciling the documents supplied to the accused persons and the inspection of the court record was still underway. The court had directed to complete the said process by the next date in terms of the previous order dated 17.05.2025. 3) The court had also directed the IO of the predicate offense to apprise the court regarding the status of investigation on the next date of hearing. 4) Four (4) misc. applications were taken up and disposed of in this month.	



Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court

								New De	lhi	•			
SI	CNR N	lo. and	i Cause	title	Nature - 1	Whether Stat	e Penal st		No. of	Whether accused is sitting	Date of i	nstitution	Date of cognizance
No	ca		case, complaint case or		r invol	ved	accused	or former MP/MLA					
					closure rep								
	DLC	CT11-00	00301-20	25	Comp	laint Case	U/s 3 & 4 o	f PMLA	7	Sitting MP		itution Date	ниними
	Directo	wata of	Enforce	mont				1			15.04	1.2025	
19	Directo	rate of	Elliorce	ment									
		V	S										
	Son	ia Can	dhi & O	re									
	5011	ia Gaii	um & O	15									
	Presen		il of pro	secution	Statemen	Detail of	defence	Date sin	ce Whether	there is any stay of proceed	ings ordered	Whether a	ny Expected date of disposal of
Date o	of t Stage		witnes	ses	t of	witne	sses	when	į i	by superior court, if yes give	detail	interim ord	ers case.
Framir	ng of the				accused -			matter h	as			are existing	in
of	case				Whether			been	1			the matter	rs
Charge	es				recorded			posted t	or				
					or not			final	1				
1								argumer	nts				
				Witnesses		Defence	Defence			No	A150-000-1290	No	Within one year from the date of
		ses	1000000	examined	d ·	witnesses	witnesses						framing charge.
1		cited	droppe			cited	examined					ļ	
	Misc.	71											
	App	, , i			_	_	_	_					
	,,,pp		1						in the				
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh Case received by way of assignment on dated 15.04.2025.</li> <li>There are 7 accused in this case.</li> <li>The matter was taken up on twelve (12) dates of this month on day to day basis for submissions on behalf of the ED and all proposed accused persons w.e.f. 02.07.2025 to 08.07.2025, 12.07.2025 to 17.07.2025 &amp; 29.07.2025.</li> <li>Extensive submissions on the aspect of cognizance with rebuttal were rendered and concluded by Mr. S V Raju, Ld. ASG on behalf of the ED.</li> </ol>		

VISHAL GOGNE
Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court

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Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

SI No	CNR	lo. and	d Cause		Nature - V	Whether Sta	te case,	Penal statutes New Delhi involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date of cognizance
20	DLCT11-000406-2025				Sessions Case			U/s 3(1)(r), 3(1)(s of SC / ST Act		Sitting MLA	Initial Institution D 29.04.2022 Case Received in this 02.05.2025	
Date of Framio Of Charg	of case Varges			Statemen t of witnesses accused - Whether recorded or not			Date since when matter has been posted for final arguments		any stay of proceedings orde or court, if yes give detail	interim orders are existing in the matters	Expected date of disposal of case.	
		ses	Witness es droppe d	Witnesses examined		Defence witnesses cited	Defence witnesse examine	e es		No	No	Within one year from the date of framing charge.
	Arg/ Charge	13	-	-	_	. =	-	_				

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 02.05.2025. Matter was taken up on two (2) dates in this month.</li> <li>There are 4 accused in this case. Matter is fixed for arguments on charge.</li> <li>On the first date the IO who was now retired, was not present. The main counsel of the accused persons was also not present citing some personal reasons.</li> <li>On the second date the complainant was not present. It was noticed that the transcript of a video recording purportedly reflecting the incident in question was on record. A pen drive stated to be bearing the said recording was also on file. However, the copy of the said footage had not been provided to the accused persons. The court had directed to provide the said footage to the accused persons through SHO concerned.</li> <li>Matter was fixed for arguments on charge.</li> </ol>		



Additional Sessions Judge Special Judge ( PC-Act), (CBD-24 Rouse Avenue District Court New Delhi

SI	CNR No	and (	Cause ti						statutes		Whether accused is sitting	Date of in	stitution	Date of cognizance
No 21	DLCT11-001433-2019 CBI				•	e or closure report State C Act case)		U/s 120 IPC and 13(1)(d)	olved 0B, 420 13 (2) r/w of PC Act 088	accused 10	or former MP/MLA Former MLA	Initial Instit 23.12 Case Received 21.05	.2009 d in this court	19.01.2010
Date Frami of Charg				tion Statemen t of witnesses accused - Whether recorded or not			m	ate since when natter has been osted for final rguments	by s	Whether there is any stay of proceedings ordered by superior court, if yes give detail			y Expected date of disposal of case.	
	P.E	cited droppe d		examined	1	Defense witnesses cited	Defer witnes exami	nse sses			No		No	Within one year.

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 21.05.2025.</li> <li>There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament.</li> <li>The matter was fixed for prosecution evidence. The matter was taken up on two (2) dates of this month. On the first date PW 53 was cross- examined and discharged.</li> <li>On the second date summons to two witnesses namely E. Hussain and V. Shankar were received unserved.</li> <li>The ld. Prosecutor for the CBI sought some time to determine whether the witnesses were required to be examined at all or to be dropped.</li> </ol>	Unavailability of the witness and documents.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI	CNR No	and C	Cause ti				1	Penal statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No				con	nplaint cas	e or closure i	eport	involved	accused	or former MP/MLA			
1 1	DLCT	11-000	524-2025	5	Mi	sc. DJ/ ASJ					05.07.2025		
		State										1	
22	Without Williams	Vs	un 120										
-	Virender				T=	1			Dave se se		L		- I
	Presen		100	secution	700		defence	100		nere is any stay of proceedi			
Date			witness	ses	t of	witne	esses	when		superior court, if yes give d	letail	interim orde	
Frami	ng of the				accused -	1		matter has	•			are existing	1
of	case				Whether			been				the matter	s
Charg	es				recorded			posted for					,
					or not			final					,
								arguments					
		Witnes	Witness	Witnesse	s	Defense	Defens	se					Disposed of in this month.
		ses		examined	i	witnesses	witness	ses					
		cited	droppe			cited	examin	ed	1				
	Di		d_						-		İ		
	Dispos	_	-	-	_	_	_	_			1		
	ed of												
	1												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh application received by way of assignment in this month. The application has be disposed of in this month.	een –	



# VIEHAL GOGNE Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI	CNR No	and C	Cause ti					1	al statutes		Whether accused is sitting	Date of in	stitution	Date of cognizance
No					plaint case		e report	-	volved	accused	or former MP/MLA			
	DLCT		582-2025		The state of the s			274.000mm - 67	09/420/467/	17	Former MLA	Initial In		24.06.2017
		State			(PC Act)				71/188/201/			24.06	and the second	
23	Vs				,	I C Act)			/109/34 IPC			Received in		
	Raj K	umar (	Goel etc.						ind Sec			17.07	.2025	
									11/12/13 of					l l
	-					m			Act 1988	h		<u> </u>		
	Presen		-		Statemen		of defend	e			ere is any stay of proceeding	ATTENDED TO STATE OF THE PARTY		
Date	of t Stage		witness	es	t of	wi	tnesses		when	by s	superior court, if yes give d		interim orde	75.00 (150 C)
Fram	ing of the				accused -			- 1	matter has				are existing	in
of					Whether			- 1	been			i	the matter	's
Char	res				recorded			1	posted for					i
Ona.	,	:			or not				final					
									arguments					
		Witnes	Witness	Witnesses		Defense	Defe	nse						Disposed of within one year
		ses	es	examined		witnesse	s witnes	sses						from the date of framing charge
		cited	droppe			cited	exam	ined		1				
			d							j				
	Misc.	-	-	-	-	-	_		-					
	App													
								- 1						

	The specific reasons, if any causing delay in disposal of the matter
Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter. The matter is at the stage of arguments on charge. Notice was issued to the IO of this case for assistance to the State. The complete trial court record is not yet received.	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

Si No	CNR No	. and (	Cause tii	20,000		ether State or closure r		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of in	stitution	Date of cognizance
24	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.				plaint Case PMLA)	45, 3 & 4 of PMLA Act 2002		10	Former MLA	Initial In 25.02 Received in 17.07	.2017 this court on	25.02.2017	
	Presen		l of pros	secution	Statemen	Detail of	defence	Date since	Whether th	nere is any stay of proceedi	ngs ordered	Whether any	Expected date of disposal of
Date of Charge	of t Stage witnesses ing of the case		witnesses t of witnesses accused - Whether recorded or not			when matter had been posted fo final arguments		superior court, if yes give d	etail	interim orders are existing in the matters			
		ses		Witnesses examined		Defense witnesses cited	Defension witness examin	ses					Within one year from the date of framing charge
30 M M	Misc. App	Misc		=	-	-	-	_		*			

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. The matter is at the stage of arguments on charge. Notice was issued to the IO of this case for assistance to the State. The complete trial court record is not yet received.		Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. The complete trial court record is awaited.



Additional Sessions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

1000	CNR No	. and (	Cause ti					Penal statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No		complaint case or closure report				involved	accused	or former MP/MLA					
	DLCT11-000719-2025			5	Misc. DJ/ ASJ					25.07			
	State												
25		Vs											
	Kis	hore Sa			··-					1			
	Presen		l of pro	secution	Statemen	Detail of	defence	<ul> <li>Date since</li> </ul>	Whether th	nere is any stay of proceedi	ngs ordered	Whether any	y Expected date of disposal of
Date of	t Stage		witness	ses	t of	witne	esses	when	by	superior court, if yes give d	letail	interim order	rs case.
Framing	of the				accused -			matter has				are existing	in
of	case				Whether			been				the matters	1
100000					recorded			posted for					
Charge	5				or not			final					
		•			or not				1				
		1477	harra .	1400				arguments					
				Witnesses		Defense	Defen						Within a month
		ses	107.00	examined		witnesses	witnes	ses					ř
		cited	droppe		1	cited	exami	ned					
	<del> </del>	<b></b>	d		ļ				4				
	Misc.	. –	-	-	-	_	-	_					
	App	1							1				
		1											
		İ											

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh application received by way of assignment in this moth. Notice were issued to the IO and Bank Officials for reply.	-	



### पारस ल PARAS DALAL

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi. স্থানিক কৃত্ৰ কৰি চাত্ৰ তিনিকাৰ্য -01 আৰু ক্ষুত্ৰ তিৰ্বাহন আহিছে হালেছে-01 মাহৰ ক্ষুত্ৰ ক্ষেত্ৰ ক্ষুত্ৰ ক্ষুত্ৰ ক্ষুত্ৰ Rouse Avenus Bistrict Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF JULY 2025.

1. Name of the Presiding Officer : Sh. Paras Dalal

2. Designation : ACJM-01

3. Date since which posted in the Court : 26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month
5. Number of cases disposed in the month with details i.e.
0

6. Number of cases pending on the last day of the month: : 20

Note\* One fresh case instituted in this month.

अनिग्क्ति मृद्ध न्याचित दण्डाधिकारी -01 Additional Chief Judițial Magistrate-01 राज्ज हेकेन्यु जिला न्यांग्रालय, नई दिल्ली

गञ्ज एकच् जिला न्याबालय, नई दिल्ला Rouse Avenue District Courts, New Delhi

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	Natur e - wheth er state case, compl aint case or closur e report	Penal Statutes involve d	No. of acc use d	sitting	Date of instituti on	Date of taking cognizan ce	Date of framing charge	Presen t stage of the case	pro	etails secu	of tion ss	Stat eme nt of accu sed whe ther reco rde d or not		ence ness	matter has been	Whether there is any stay of proceedings ordered by superior court, if yes given details	any interim orders are	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b)  Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
									Wit nes s cite d	tne ss dr	ness exa		ce wit nes s	Defe nce witn ess exam ined							
CNR No. DLCT12- 000241- 2019 & Ct Case- 22/19 SMRITI ZUBIN IRANI VS SANJAY NIRUPA M	Crimin al (Comp laint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/1 3	Further Procee dings		-			-			Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter is listed in July due to stay. Last date of hearing was 22.07.2025 and the next date of hearing is 14.08.2025.	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19

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अतिरिक्त मुख्य न्य चिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राज्य ऐवेन्य जिला (न्यायानय . नई दिल्ली Rouse Avenue Bistrict Courts New Dell :

CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19  SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13		Further Procee dings				 	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was not listed in July due to stay. Last date of hearing was 22.07.2025 and the next date of hearing is 14.08.2025.	Supreme Court of India and	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	-	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	-		 		Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	before the Hon'ble	Matter was not listed in July due to stay. Last date of hearing was 13.05.2025 and the next date of hearing is 22.08.2025.		Stayed by the Hon'ble High Court and interim stay against trial.

मिनिंग्वर्स मृद्धि न्यानिक दण्डाधिकारी -01 Accidence Gine Judicial Magistrale-01 उत्तर प्रकृतिक निर्मा

र्ग प्रकार के जिल्हा की कार्य के उन्होंने कार्य - 01 col Mogestrate-01 to the ris famili Colors, New Delhi

CNR No. DLCT12- 000094- 2022 & Ci Cases 17/2022 STATE VS RIPUL VERMA @ VIPUL & ORS FIR NO. 834/21, P.S. SHALIM AR BAGH	Crimin al (State Case)	323/354/ 506/509/ 34 IPC	7	Sitting MLA	(Origina I Date of Institution n= 28/05/22 ) (Date on which case is received / Institute d in this court = 06/09/22 )	22/08/22	27/04/2 3 & 10/08/2 3 (Modifi ed Charge Framed)	Argum	21	10	11				5.	.06.25		Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	30.08.2025	adjournment as the arguing counsel was not available. It had been specifically requested that the matter be fixed for 18.07.2025 or 02.08.2025. Matter be fixed for final arguments on behalf of	Efforts made to list matter every week, however, witness has sought adjournments for last two dates. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	24.07.2024 and now as no directions for adjourning the matter were received, the matter is being proceeded with.
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CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022  STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4		1						vide order	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.		Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court qua accusec Kuldeep Kumar ir CRL.M.C. No 5853/2022, vide order dated 10/11/22 and Vide interim orders dated 15/02/24 27/05/24, 12.07.24 26.11.24 and 17.03.2025 interim order have been continued till NDOH i.e. 24.07.2025. Now the next date of hearing here is 01.08.2025.
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CNR No. DLCT12- 000122- 2022 & CT Cases , 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	Cr D C	2	Sitting MLA	(Origina l Date of Institution = 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	19/01/23	26/04/2 3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of CW1	2	 _			Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	Subject to vacation of stay.	expired and he seeks 4 weeks time to move appropriate appearance for substitution of LR's in this regard. Matter is	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Delhi, where the

स्रों । जिल्ली - 01 १३ अवर्ग - 01 १४ अवर्ग - जिल्ली अस्टिएस Detai

CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023  STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR	Crimin al (State Case)	188/34 IPC	3		(Origina l Date of Institutio n= 21/10/21 ) (Date on which case is received / Institute d in this court = 07/07/23 )	10/12/21	28/08/2	Matter is re- listed for purpos e fixed	4							Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	15.02.24,	Subject to vacation of	next date of hearing is 01.08.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and	15/02/2024, 12.07.2024 26.11.24 and 17.03.2025 interim orders have been
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a. de-o1 A. de-o1 Arsquita qual-surray तर दिल्ली Rouse Avenue Erstrict Courts, New Delhi

CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023 STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19		8								No	October 2025	Matter was listed on 01.07.2025, 18.07.2025 and 28.07.2025 for PE. On 01.07.2025 a request letter received from PW8 stated that Short dates he was unable to given and no attend the court today due to law and order duty in Chandigarh. Fresh summons issued to PW8 for Purther all NDOH. On 18.07.2025 PW8 was further partly cross-examined and further cross examination was expeditiously deferred at request of Ld. counsel for the accused. On 28.07.2025, further cross examination of PW8 has been recorded and witnesses was discharged.  Put up for further PE of remaining witness on 21.08.2025
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Audition 1990 The Court New Delmi

DIRECTO RATE OF	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting	03.02.20 24	07.02.20 24	21.12.24	CE	2		1								30.08.2025	Matter was listed on 14.072025. The accused side had supplied a list of questions to be borrowed from the connected case no. 4/24 qua witness Sh. Sandeep Kumar Sharma. The question has been noted by the complainant side and they sought time to study as well as respond to such adoption. The parties have agreed for examination of witness Sh. Sandeep Kumar Sharma on 23.07.2025. Matter be fixed for cross examination of witness Sh. Sandeep Kumar Sharma on 23.07.2025. On 23.07.2025 Ld. Counsel for complainant sought some more time to submit qua the adoption of questions. Put up for 28.07.2025. On 28.07. 25 CW 2 Sh. Sandeep Kumar Cross examined and discharged. Put up for 01.08.25 for examination of witness Sh. Joginder  Matter was listed of date spiven and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of complainant's witness or on personal reque of counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.
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DIRECTO RATE OF	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	06.03.20 24	07.3.24	21,12.24	CE	2		01				-		_		30.08.2025	Matter was listed on 14.07.2025. Ld. counsel for the complainant has sought some more time to go through the file and whether they wanted to examine any other witness or not. Matter be fixed for consideration on further CE on 23.07.2025. On 23.07.25 Ld. Counsel for complainant sought some more time to go through the file. Put up on 28.07.25 on day adjournment was sought by the accused side and matter was adjourned for 29.07.25. On 29.07.25 Matter was listed with connected case for 01.08.25	made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence,	Dates are taken by bot the side for nor availability complainant's witnes or on personal reque of counsel for accused.
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Audition महत्त्व प्रवेश्व रिकास Rouse Avenue District Courte, New Delin

. DIRECTO PRATE OF ENFORC EMENT  Crimin al Compl aint Case)	190 (1) (a) Cr.P.C r/w/s 200 1 Cr.P.C., 1973 r/w/s 174 IPC	Sitting MLA 05.04.24	00 04 34 10 10 34	Compl ainant Eviden ce	1			,	Matter was listed on 07.07.2025, 08.07.2025. On 07.07.2025 an adjournment was sought by the complainant side as the main counsel for the complainant is busy in some other court in pre-lunch session. Ld. counsel for the accused was not available in post-lunch session. Both parties as well as witness had agreed for the date of tomorrow. Hence, matter was adjourned. On 08.07.2025 CW1 further partly cross examined and further cross examination was deferred at request of Ld. counsel for the accused. Matter be	adjournments are being	ates are taken by both e side for non- railability of emplainant's witness on personal request counsel for accused.
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Page No. 12/20

Audebrus मन्द्रमुख्या व प्रस्ति का स्ट्रीस्ट्रिक Rouse Avenue Bismat Courts, New Delhi

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CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024  DIRECTO RATE OF ENFORC EMENT Vs AMANAT ULLAH KHAN	aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25	Matter be fixed for clarific ation, if any/ filing of written submis sion					-	_	October 2025	Matter was listed on 07.07.2025 and 08.07.2025. On both dated matter were adjourned at requested of both sides. Both sides are at liberty to file written submission on or before NDOH. Be fixed for clarification, if any/filing of written submission on 05.08.2025. Date fixed with the connected matter where the issues involved are similar	dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for	This is a fresh case received by way of assignment in October 2024.

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CNR No. DLCT12- 000397- 2024 & CRCases 18/2024  STATE Vs HAJI YUNUS  FIR No. 348/24, PS DAYAL PUR	Crimin al (State Case)	186/353/ 323/341/ 506/34 IPC		Sitting MLA	24.12.24		_	Matter be fixed for compli ance/ further consid eration on point of cogniz ance	=	_	_		_				_	_	3	31.12.2025	Matter was listed on 30.07.2025. On 30.07.25 matter was again listed for FSL report and again notice was directed to be issued to FSL Rohini for filing of FSL report for NDOH on 28.08.25	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	Fresh case has been received by way on assignment or 24.12.2024 & pending investigation now completed after filing on 2nd supplementary chargesheet. Now FSI
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Folia Action

CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025 SATYEND AR JAIN VS. KARNAIL SINGH & ANR.	01 01/09	Sitting MLA 06.02.25	02.06.25 –	Pre- Summ oning Eviden ce	3 -	- 2						30.09.2025	Matter was listed on 09.07.2025. Ld. counsel for the complainant submitted that the witness was not available. Put up On 18.07.2025 On 18.07.25 CW1 examined and discharged in Pre summoning evidence and matter was adjourned for 31.07.25 for remaining Pre summoning Evidence on 31.07.25 On 31.07.2025 CW 2 examined and discharged in pre summoning evidence. Matter be fixed for further pre summoning evidence on 18.08.2025	efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date	Fresh case has beer received by way or assignment in February 2025.
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Auditoral Chef for गडऩ ऐवेच् जिला चा प्र पडऩ अस्ताह District Courts, Leave

CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025 STATE VS. VIKAS TANWAR & ORS. FIR NO. 298/2020 PS. DBG ROAD	Crimin al State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemi c Act.	4	(One accused )	(Date on which	29.04.23		compli ance on behalf of al IO's/ Scrutin y o docum ents	1 31										-	31.12.2025	Matter was listed on 12.07.2025. Supplementary chargesheet filed. Be fixed for scrutiny/ consideration on the NDOH. There was an application moved on behalf of accused n o 3 & 4 u/s 207 for supply of deficit copy of police report. The Ahlmad of this court is directed to scan the entire police report preferably colored and be supplied to the four accused persons in a pen-drive. Matter was fixed for 26.07.25 On 26.07.25 Scanned copy of Police report supplied to all 4 accused in Pen drives. Put up for appearance of all 4 IO's on 08.08.25	given. Further al efforts ar made to dispose of case expeditiously and whenever possible dat of one wee is giver subject to availability of Counsels. Further, whenever matter it listed for evidence, witnesses tha may b	control of the contro
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CNR No. DLCT12- 000135- 2025 & CR Cases 11/2025  STATE VS. AABID AND ANR.  FIR NO. 411/2020 PS. VASANT KUNJ SOUTH	Crimin al State Case)	288/ 304A/ 34 IPC	2	Former MP	(Origina I Date of Institutio n= 06.01.20 24) (Date on which case is received / Institute d in this court = 03.05.20 25)		Misc. Argum ents/Cl arificat ion	10	ì				_		31.12.202	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case Supplementary charge sheet was filed by IO. Further directions to IO to supply the copy of Supplementary Charge sheet to both the accused persons. Matter is now fixed on 04.08.25 for consideration on Police report as well as argument on point of notice of accusation.  Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date to supply the copy of one week is given, Case has been received by way of transfer in availability of May 2025.  Case has been received by way of transfer in availability of matter is now fixed on counsels. Further all efforts are made to dispose of case expeditiously and whenever possible date to by way of transfer in availability of matter is now fixed on counsels.  Further all efforts are made to dispose of case expeditiously and whenever possible date to by way of transfer in availability of matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.

भौगोरका सुद्ध न विक उपडारिकारी -01 Additional Charles (१८००) मन्त्र मेजेक् किन्स (१८००) स्टिक्स Action (१८००)

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CNR No. DLCT12- 000150- 2025 & CT Cases 13/2025 LIPIKA MITRA VS. NIRMALA SITHARA MAN	Crimin al Compl aint Case)	223 of BNSS and u/s 356 (1) and 356(2) BNS	1	Sitting MP	19.05.25	_	Further argume nts on applica tion.	2				_	-	Short dates given and no unnecessary adjournments are being 16.07.2025. None has appeared on behalf of Complainant side despite repeated calls. As per last order, date and time was fixed as per convenience of and time was fixed as per convenience of none appearance, cost of Rs.5,000/- was imposed on the complainant to be deposited with Central Delhi Court Bar Association. Last opportunity was given to the complainant side to comply with the previous order to file reply and address arguments. Matter be fixed for further arguments on 02.08.2025.  Short dates given and no unnecessary adjournments are being given.  Further all efforts are made to dispose of case expeditiously and whenever possible date cost of one week is given, subject to availability of Counsels. Further, opportunity was given to the complainant side to comply with the previous order to file reply and address arguments. Matter be fixed for further arguments on the same date are identified in advance and they are summoned accordingly.

siminan न्छ न्त्र क रण्डाधिकामं -01 A tilbonolub d v रू र शिक्षांstrate-01 राज्य भी हो र स्ट्रिक्सी भूजार प्रकार के अस्म Delhi

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CNR No. DLCT12- 000178- 2025 & CRCases 14/2025  STATE Vs ALKA LAMBA  FIR No. 80/24, PS PARLIA MENT STREET		221/ 223(A)/ 132/285 of BNS	01	Former MLA	27.06.25	-		Put up for consid eration on point of cogniz ance	07	_		_	_	_		 Matter was listed on 08.07.2025. Ld. APP for the State has made submission qua point of cognizance. Be put up for consideration/clarification, if any/order on cognizance on 21.07.2025. On 21.07.25 clarification from IO as well as from ACP concerned required as to the missing complaint U/s 215 BNSS from offence U/s 221 BNS. Put up for clarification on 04.08.25
CNR No. DLCT12- 000207- 2025 & CRCases 15/2025  STATE Vs AMANAT ULLAH KHAN @ ORS.  FIR No. 95/25 PS JAMIA NAGAR	Crimin al (State Case)	223(A)/ 3(5) of BNS & 126 R.P. Act	07	Sitting MLA	11.07.25	_	_	Put up for	08			_	-		_	 Short dates given and no unnecessary adjournments checked & registered. Put up for consideration on NDOH 25.07.25. On efforts are no made to 2025. Submission qua the point of cognizance. Put up for 06.08.25

Page No. 19/20

प्रेनिस्क मुख्य द्यासक दण्डास्कामी -01 Additional Chief Judicial Magistrate-01 मञ्जू ऐवेन्यू जिला त्या ग्रालय, तर्र दिल्ली Rouse Avenue Bistnet Courts New Delhi Submitted Please

Forwarded Please:-

गुरुष्टे वेदन हैं । जा विकास

Rouse Avenur Britmot Courts New Delh

Prepaied by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND नेहा मित्तल NEHA MITTAL

अतिरिक्त न्यायिक दण्झधिकारी-03 Additional Chief Judicial Magistrate-03 राक्त्र ऐवेन्यू जिला न्यायालय, नई दिल्ली Royso Assense District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly

(MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of JULY, 2025.

Yours faithfully,

(NEHA MITTAL)
—ACJM-03/RADC,
New Delhi/31.07.2025
अतिरित पुद्ध ऱ्यापिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राउज़ ऐवेन्यू जिला ऱ्यायालय, नई दिल्ली
सक्क Avarus District Courts, New Delhi

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF JULY, 2025

1. Name of Presiding Officer: MS. NEHA MITTAL

2. Designation: ACJM-03, RADC, NEW DELHI

3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)

4. Total number of cases pending on the first day of the month: - 22

5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc.: 02

CR Cases 13/2024 STATE Vs NARBADA PRASAD PRAJAPATI ACQUITTED on 05-07-2025

CR Cases 10/2025 STATE Vs DEREK O BRIEN DISCHARGED on 23-07-2025

6. Number of cases pending on the last day of the month: - 20

Sr	CNR No.	Natur	Penal	No.	Wheth	Date of	Date of	Date of	Present	D	etails	of	State	Detail	ls of	Date since	Whether	Wh	Expect	Short summary of	Action	Specific
No	and Case	e	statutes	of	er	Institutio	taking	framing	Stage	Pro	osecut	tion	ment	defe	nce	when	there is	eth	ed	the work done in the	Plan	reasons,
	Title	wheth	involve	acc	accuse	n	cogniza	of		W	itness	ses	of	witne	sses	matter has	any stay	er	date of	said case (s) during	formulat	if any
		er	ď	use	d is		nce6	charge		Wit	Wit	Wit	accus	Defenc	Defe	been posted	of	any	dispos	the month	ed and	causing
		state		d	sitting		years 4			ness			ed –	е	nce	for final	proceedin	1000	al of		the steps	delay in
		case,			or		months 26 days			es	ses	es	wheth	witnes	witn	arguments	gs	rim	case.		taken for	
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1.	CR NO	State Case	323/354 /354C/1	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Defenc	45	13	32	Yes	30	18	No	No	No	By Septem	On 08.07.2025	Short dates will	30
	17/2019D LCT-12-	FIR	53A/14		WILA				e evidenc										ber,	The undersigned was	be given	The second second
	000141-	NO	7/149/4						evidenc										2025	on leave. Fresh	1734	been
	2019	76/201	52/186/						-							1				summons were issued	unnecess	cited as
	2017	4	353/356																	to the defence	ary	defence

अतिरिक्त मुख्य चायिक दण्डाधिकारी-03

Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली रिक्कुट Avenue District Courts, New Dalhi

	STATE Vs SOMNA TH BHARTI & ORS		/143/15 2/506/5 09/427/ 341/342 /34 IPC							•						witnesses for 28.07.2025 for DE.  On 28.07.2025  DW 19 Anita Sharma was examined, cross examined & discharged.  Defence witnesses have been summoned for 12.08.25 and 18.08.25.	ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	which 18 witnesse s have been examine d.
2.	CR NO 4/2024 DLCT- 12- 000085- 2024  STATE VS RITABR ATA BANERJ EE & ORS	State Case FIR NO 57/201 3	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	Charge	20			_	No	No	one year, if the parties fail to get the FIR quashe d in pursua nce of their settle ment.	Matter was not listed in July 2025.	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more than a week. The witness having similar	being quashed as the parties have settled the case.

अतिरिक्त पुख्य न्यायिक रण्डाधिकार्ग-03 Additional Chief Judicial Magistrate-03 गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rosse Avenus District Courts, New Delhi

P																			
																		roles during investigat ion be called on the same day for examinati on in order to expedite the trial. As far as possible, and applicabl e use Section 294 Cr.PC for admissio n of document s.	
3.	CT N0 15/2019 DLCT- 12- 000215- 2019 VIKAS SANKRI TYAYA N @ VIKAS PANDEY Vs	Compl aint Case	500 IPC	1	Former CM	05.03.19	01.05.19	_	Notice U/S 251 CrPC	2		-	-	-	 The Hon'ble Supreme Court has directed this Court to not proceed with trial till further orders.	to	On 10.07.2025  As proceedings in the present matter have been stayed by the Hon'ble Supreme Court & no tentative date of listing is reflected on the website of Hon'ble Supreme Court, matter has been adjourned for 18.09.2025	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	The Hon'ble Suprem e Court has directed this Court to not proceed with the trial till further orders.

अतिरिक्त मुख्य न्यायिक दण्खधिकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

	ARVIND KEJRIW AL								<i>v</i>					Hon'bl e Supre me Court.		expeditio usly.	
4.	CT NO 03/2023 DLCT- 12- 000039- 2023 GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	I	Former CM	04.03.23	04.03.23	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC		4	_		Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023		Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 06.10.2025 in the High Court of Delhi. Accordingly matter was adjourned for further proceedings to 17.10.2025.	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/20 23 & Crl M.C. No

अतिरिक्त पुख्य न्यायिक एए आर्थकारी-०३ Additional Chief Judicial Magistrate-03 शहज् ऐवेन्यू जिला न्यायालय, नई दिल्ली शिवक्ट Avenue District Courts, New Delhi T'er

																					9402/202
5.	CR NO 12/2022 DLCT- 12- 000073- 2022 STATE Vs VASU RUKHA R & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22		Argum ents on Charge /further proceed ings	41			1		_	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C. No 3077/2023	Yes	to order of	Hon'ble High Court and NDOH is 21.07.2025 before the Hon'ble High	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 &
6.	CT NO 17/2019 DLCT- 12- 000221- 2019 IMRAN HUSSAI N VS VIJENDE R GUPTA	Compl aint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscell aneous Appear ance	3	3	-	-	ı	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	to the outcom e of Crl MC NO 833/20 21 pendin	As the present matter has been stayed by Hon'ble High Court and NDOH is 06.08.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 18.08.2025.	be given and no unnecess ary	Stayed by Hon'ble High Court in Crl MC No 833/2021

अतिरिवत पुख्येप्यायिक दण्झिधकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rosse Avanus District Courts, New Delhi

	& ORS																of Delhi.		of case expeditio usly.	
7.	CT NO 13/2019 DLCT- 12- 000211- 2019 SATYEN DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3		3	Yes	5	5	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	to outcom e of Crl MC No 1746/2 023 pendin g in the	Hon'ble High Court of Delhi, it was not listed in July	be given and no unnecess ary adjournm ent shall be granted.	Proceedi ngs Stayed by Hon'ble High Court in Crl M.C. No 1746/202
8.	CT NO 18/2019 DLCT- 12- 000225- 2019  DR SUBRA MANIA M SWAMY Vs SONIA GANDHI	Compl aint Case	403/406 /420/12 0b IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	-	1				Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	to the outcom e of Crl MC No. 578/20 21	has been stayed by Hon'ble High Court and NDOH is	and no unnecess ary	Stayed by Hon'ble High Court in Crl MC No 578/2021

अतिरिक्त मुख्य न्यांग्यन नेप्रजीधकारी-03 Additional Chief Judicial Magistrate-03 राठज़ हेचेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenus District Courts, New Delhi

	& Ors															Delhi.		expeditio usly.	
9.	CR NO 2/2019 DLCT- 12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	_	Charge (Order on charge already passed)	71			-	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	Yes	e High Court, where the	On 14.07.2025  Interim stay order has been continued and NDOH is 16.09.2025 before Hon'ble High Court of Delhi. Accordingly the matter is adjourned for 26.09.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.

अक्षीतत पुष्प्र ची राजकीयकारा-03 Additional Chief Judicial Magistrate-03 गउन ऐवेन्यू जिला चायालय, नरं हिल्पी Rouge Avenue District Courts, Now Dalba

10.	CT- 23/2019 DLCT- 12- 000249- 2019 RAJIV BABBAR Vs SHASHI THARO OR	Compl aint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	Argum ents on Notice U/S 251 CrPC	7				Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024		to the outcom e of by the Hon'bl e Supre me Court in the matter bearing SLP no.123 60/202 4	Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 15.07.2025, accordingly matter is adjourned for 26.07.2025.  On 26.07.2025 Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 05.08.2025. Copy of order dt. 22.07.2025 has been placed in file. Matter is adjourned for 28.08.2025.	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Hon'ble Suprem e Court
11.	CT NO 10/2019 DLCT- 12- 000193- 2019 SIDDHA RTHA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	 Framin g of Notice U/S 251 CrPC	1	 1	 		Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No	Yes	Subject to the outcome of Crl MC No. 2595/2 019 pendin	has been stayed by Hon'ble High Court and NDOH is 08.09.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025.	ary adjournm ent shall be	Hon'ble High Court in

अतिरिक्त पुछा न्याचिक द्राडामिकारी-03 Additional Chief Judicki Magistrate-03 राउज़ एंबेयु जिला न्यायालय, नई हिल्ली Rouse Avenue District Courts, New Dellu

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	SINGH Vs PINAKI MISHRA														2595/2019		e High	listed for 15.09.2025, awaiting for further order of Hon'ble High Court of Delhi.	all efforts are made	
12.	CT NO 16/2019 DLCT- 12- 000217- 2019  RAJIV BABBAR VS ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC	4	Former MLA	21.01.19	05.02.19	-	Argum ents on Notice U/S 251 CrPC	8	3		-		Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024	-	to the outcom e of SLP no.132 79/202 4 pendin g in	stayed by the Hon'ble Supreme Court of India. The tentative date of hearing before Hon'ble Supreme Court is 22.07.2025. Accordingly matter was adjourned for 11.08.2025 for awaiting further	and no unnecess ary adjournm ent shall be	Stayed by the Hon'ble Suprem e Court in the matter bearing SLP no.13279 /2024 dt 05-10- 2024
13.	CT NO 11/2019 DLCT- 12- 000195- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	-	Framin g of Notice U/S 251 CrPC	1	-	-	-		Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201		to the outcom e of Crl MC No. 2617/2 019 & MA No	As the present matter has been stayed by Hon'ble High Court and NDOH is 08.09.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 15.09.2025, awaiting for further order of Hon'ble	be given and no unnecess ary	Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19

अभितेषत पुछा चारिस महाधिवारी-03 Additional Chief Judicial Magistrate-03 भाउन एके यू जिला चायालय, नई हिल्ली

																9	pendin g in Hon'bl e High Court of Delhi.	High Court of Delhi.	to dispose of case expeditio usly.	
4. CT NO 44/2019D LCT-12- 001167- 2019 VIJENDE R GUPTA Vs ARVIND KEJRIW AL AND ANR	Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6				-	_		Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	outcom e of Crl MC No. 6508/2 019 is pendin g in	As the present matter has been stayed by Hon'ble High Court and NDOH is 25.08.2025 before the Hon'ble High Court of Delhi, it was not listed in July 2025. The matter is now listed for 02.09.2025 awaiting for further orders of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 6508/201
5. CT NO 25/2021 DLCT- 12- 000089- 2021 AAM AADMI PARTY VS	Compl aint Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21		Misc./ Appear ance (Order on Summ oning passed on 29.06.2	6	_	5	-	-	-	_	The petition regarding quashing of summoni ng order passed by this court is pending before the	Subject to the outcom e of Crl MC No. 3467/2 022 pendin g in	On 31.07.2025 Matter has been stayed by Hon'ble High Court of Delhi & NDOH is 26.11.2025. Matter was adjourned for further proceedings on 05.12.2025 for awaiting further	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further	There is no stay on the proceedings before this court, however, exempti

ध्वतिरिवत मुख्यन्याधिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐसेन्यू जिला न्यायालय, नर्ड दिल्ली Rouse Avenus District Courts, New Delhi

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अतिरिक्त पुर्छ रेशायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 राउंड ऐवेन्यू जिला ऱ्यायाल्य, नर्ड दिल्ली Rouse Avenue District Courts, New Delhi

																					Y	ng through duly authoriz ed counsel.
1	6 CR/16/2 024 CNR NO DLCT1 2- 000371- 2024 STATE VS YOGE NDER CHAN DOLIA	State case	210(1) / 223 IPC	2	Sitting MP	07-12- 2024	17-10- 2023	03-05- 2025	Prosec ution Eviden ce	17		-	not		-	-	-		-	On 03.07.2025  Summons issued to the complainant were not received back. Accordingly, fresh summons have been issued to the complainant through IO for 05.08.2025 for P.E.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	adjourn ments have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
1	7 CT Cases/8/ 2025 DLCT1 .2- 000071-	Compl aint Case	156(3) Cr.P.C.	3	Former CM	20.12.201			Misc. appear ance	-	-	-		-	-	-	-	-	30-06- 2026	On 11.07.2025 Notice issued to Director FSL was received back duly served however, no report was received from Director FSL.	Short dates will be given and no unnecess ary adjournm	adjourn ments have to be

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विक्रितिस्त पुड्य न्याधिक व्याप्ताधिकार्ग-०३ Additional Chief Judicial Magistrate-03 राठन ऐसेन्यू जिला न्यायालय, वर्ड दिल्ली रिक्का केन्द्र किला न्यायालय, वर्ड दिल्ली

2025 SHIV KUMA R SAXEN A Vs ARVIN D KEJRI WAL AND ORS.																		Fresh Summon was issued to the Director FSL to appear in person for 29.07.2025  On 29.07.2025  No report has been received from the Director, FSL Further none was present on behalf of IO. Notice to SHO was issued to appear in person alongwith status report on NDOH, Show Cause Notice was issued to Director, FSL. Put up on 11.08.2025	granted. Further all efforts are made to dispose of case expeditio	under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscella neous applicati ons
18 CR Cases/3/ 2025 DLCT1 2- 000070- 2025 STATE Vs MANJE ET SINGH AND OTHE	State Case FIR NO 49/201 3	147/14 9/188/ 427IP C	10	Sitting	06-09- 2014	06-09- 2014	09-09- 2019	Final Argum ents	12	-	9	yes	-	·	30.07.2025	-	No	Khalsa (A-10). Same	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	Sometim es adjourn ments have to be granted under compelli ng circumst ances due to non availabili

अतिरिक्त मुख्य न्याधिक दण्ङाधिकारी-03 Additional Chief Judicial Hagistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

RS																	8	Baljeet Kaur Khalsa @ Daljeet Kaur Khalsa(A-10). On 30.07.2025 Statement of accused Daljeet Kaur u/s 313 Cr.PC was recorded. DE stands closed. Put up for final argument on 18.08.2025.	usly.	ty of the counsels or the accused persons. Filing of miscella neous applications
19 CR Cases/5/ 2025 DLCT1 2- 000078- 2025 STATE Vs PRADH UMAN RAJPU T	State Case FIR NO 123/20 12	186/35 3/352/ 427IP C	1	Sitting MLA	23.12.201	06.04.20	27.05.20 25	P.E.	17	9	-	-	-	-	-	-		On 01.07/2025  PW-1 Sh. Rajvir Singh was partly examined-in-chief; PW-2 Sh. Suraj Bhan and PW-3 Sh. Sidh Nath @ Shiv Nath were examined, cross-examination and discharged. Prosecution witnesses were summoned for 14.07.2025.  On 14.07.2025  PW-1 Sh. Rajvir Singh was further examined-in-chief, cross-examined & discharged. PW-4 Sh. Surender kumar	be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	due to

अतिरिक्ष पृष्ठा चाबिक दण्डांघिकारी-03 % Additional Chief Judicial Magistrate-03 मउन एकेन्यू जिला न्यायालय, नई हिल्ली मउन एकेन्यू जिला न्यायालय, नई हिल्ली Rouse Avenue District Courts, New Delta

																Sharma, PW-5 Sh. Ram Phool Singh and PW-6 Sh. Pawan Kumar were examined, cross- examined & discharged. Prosecution witnesses were summoned for 19.07.2025.  On. 19.07.2025 PW-7, PW-8 and PW-9 were examined, and discharged. Prosecution witnesses have been summoned for for 01.08.2025.		applicati
20 CR Cases/9/ 2025 DLCT1 2- 000108- 2025 STATE Vs SWATI MALI WAL JAIHIN D	State Case	74/86 JJB(ca re & Protect ion) Act	2	Sitting MP(At the time of Compl aint case filed)	10.03.202 17	28.07.20 17	28.04.20 25	Final Argum ents	12	2	10	-		26.07.2025	_	On 09.07.2025.  CW-7 Retd. ACP Arun Chauhan and CW-9 SI Harjeet were examined, cross-examined and discharged. Witness Inspector Ram Niwas was summoned for 16.07.2025.  On. 16.07.2025  CW-10 Retd. Inspector Ram Niwas was examined, cross-	ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio	adjourn ments have to be granted under compelli ng circumst ances due to

अतिरिक्त गूख्य न्याचिक दण्झिधिकारी-03 Additional Chief Jugicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायाल्या, वर्ड लिल्ली Rouse Avenue District Courts, New Delhi

examined & persons. discharged. As all the witnesses had been examined as per the list of witnesses' hence, CE was closed. Put up for SA on 26.07.2025. On 26.07.2025 Statement of both the accused persons have been recorded u/s 313 Cr. PC. Both the accused do not want to lead defense evidence. Hence DE stands closed. Put up for final arguments on 02.08.2025.

Prepared by:

(AHLMAD)

ACIM-03, M.P./M.L.A Cases Rouse Avenue Court Complex, Delhi अतिरिक्षा गुद्धां यायिक दणक्रीकात-03

Additional Chief Judenal Begistrate 10 सांत्रक् ऐतेयु जिला प्राथमका वर्ष केवली. शिक्का केवामक क्षेत्रका किलाला वरण वर्षाण

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## MONTHLY PROGRESS REL JRT OF COURT DEALING WITH CASES AGAINST MPs & MLAS REPORT FOR THE MONTH OF JULY 2025

1. Name of Presiding Officer : SH. VAIBHAV CHAURASIA

2. Designation : ACJM-04

3. Date since which posted in the Court : 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.07.2025) : 20 cases

5. Number of cases pending on the Last day of the month

: 21 cases

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accu sed	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking congnizance	Date of framing of charge	Present stage	Wit nes ses cite d	Wit nes ses dro ppe d	Wit nes ses exa min ed	State ment of necus ed – whet her recor ded or not?	Detai defe witne Defen ce witne sses cited	nce esses	Date since when matter has been posted for final argumen ts	Whether there is any stay of proceedings ordered by superior court, if yes give details	any	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
ι.	DLCT12- 000220-2024 Misc. Crl. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Misc. appeara nce	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	proceedings have been stayed by Hon'ble Sessions Court till 31.07.25 so matter re-	giving shortest possible dates for	Ld. Sessions
2.	DLCT12- 001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN		U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019	-	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded		-		Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble	Yes Vide latest order dated 04.12.2024		undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High		Stay of proceedings by Hon'ble High Court of Delhi



Acuse Avenue District Court New Delhi

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-												I				High Court of Delhi.		Accordingly, matter was re- notify for 10.09.2025.		
3.	DLCT12- 001361-2019 LT.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 55/2019	U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP		28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	03 wit nes ses wer e e exa min ed in pre- char ge evid enc e	Not Recor ded	-			Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was renotify for 10.09.2025.	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
4.	DLCT12- 001359-2019 LT.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP		28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	o3 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded				Yes Vide order dated 26.05.2 02.2, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	undersigned was on leave. a copy of order dated 16.04.2025 of	expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK	CT. 56/2019	U/S 200 Cr.P.C. R/W 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2 019	Final argume nts and awaitin g orders of Hon'ble High	2	 2	Recor ded		02 witn esse s were exa mine d	01.06.202	Yes Vide order dated 31.05.2 022, the proceed	Yes Vide latest order dated 04.12.2024	undersigned was on leave. a copy of order dated 16.04.2025 of	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

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F	15. 2	r	т				F	·												
-	NAGAR								Court of Delhi						ings before this Court were stayed by Hon'ble High Court of Delhi.			record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was renotify for 10.09.2025.		
6.	DLCT12- 001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/34/3 5 IPC	6	Yes	22.07.2019		-	Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi	7	-	3 wit nes ses wer e e exa min ed in pre- sum mo nin g evid enc e.	Not Recor ded	 	Yes Vide order dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	copy of order dated 23.05.2025 of Hon'ble High Court of Delhi was received	expeditious	Stay of proceedings by Hon'ble High Court of Delhi
7.	DLCT12- 001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	I	Former MP	19.07.2019	02.08.2019	10.01.	Post notice complai nant's evidenc e and awaitin g orders of Hon'ble High Court of Delhi	2		2 wit nes ses wer e exa min ed in pre-sum mo nin g evid enc e e.	Not Recor ded	 	 Yes Vide order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble	Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertakin g given by Ld. counsel for respondent that he would not examine any witness before this	Depends upon the order of Hon'ble High Court of Delhi	On 13.05.2025, undersigned was on leave. a copy of order dated 07.05.2025 of Hon'ble High Court of Delhi was received through proxy counsel as per next date of hearing before the Hon'ble high court is 11.08.2025 matter was renotify for 13.08.2025.	will be taken for expeditious disposal of the	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.

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8.	DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04.2021		Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi.	9	4 wer e exm ined in pre-sum mo nin g evid enc e	Not Recor ded			High Court of Delhi that he would not get witness es examin ed before the Trial Court.  Yes  Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide order dated 05.08.2022 and 01.11.2023 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	copy of order dated 08.05.2025	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
9.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	-	Framin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4	 4 wit nes ses wer e exa min ed in presum mni	Not Recor ded	 	-	Yes  Vide order dated 04.04.2 022, the proceed ings before this Court were	Yes Vide latest order dated 21.08.2024 of Hon'ble High Court of Delhi		On 05.05.2025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 26.08.2025.the reader of the court also verified the same from the official website of Hon'ble High Court of delhi.	case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

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10.	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	Former MLA	14.12.2010	05.07.2011	-	Supply of docume nts and awaitin g orders of Hon'ble High Court of Delhi	17	-	ng evid enc e	Not Recor ded			stayed by Hon'ble High Court of Delhi. Yes Vide order dated 08.12.2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed	Yes  Vide latest order dated 28.08.2024 of Hon'ble High Court of Delhi	Court of Delhi has extended interim stay order till next	expeditious	Stay of proceedings by Hon'ble High Court of Delhi
11.	CNR No. DLCT12- 000074-2022, State Vs. Hidyatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	_	Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28	-		Not Recor ded	<u></u>	 	ings. Yes Vide order dated 13.09.2 022, 19.10.2 022, and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directions for stay of Trial Court proceed ings	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	bailable warrants issued against accused Amanatullah khan for next date of	interim order.	proceedings by Hon'ble High

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ACMM-94 Rosse Avenue District Court New Dethi

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12.		Ct. Cases:- 09/2023	Sec. 500 IPC	3	Former MLA		22.05.2023	06.12.2	Stateme nt of accused under section 313 of Cr.P.C.	5	1	os wit nes ses wer e exa min ed, cros s exa min ed and disc har ged.	Not Recor ded	1	 	No	No	Depends upon the order of Hon'ble High Court of Delhi	16.04.2025,	dates are given for expeditious	Stay of proceedings by Hon'ble High Court of Delhi
13	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2	PE	43	04 (ad mitt ed wit nes ess)	6	Not Recor ded	1		No	No	August, 2026	matter was listed for PE but Ld. P.O was on leave in the post lunch session and	convenience of victims/prosecutio n witnesses as well as Ld.	the Victim/Witness matter was adjourned for

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14. DLCT12- 000115-2023, DRI Vs. Baba Leather  Ct. Case No. 12/2023  Ct. Case No. 12/2023  The Custom Act Of persons is whic a Ex. h 02 MLA  One of the 06.06.2023 11.08.2023	before the court and sought
000115-2023,   12/2023   The Custom   (Out   accused   persons is	adjournment and requested for any date after 10.08.2025 i.e 11.08.2025.
Impex Pvt. Ltd. & Ors  are abat ed)	No No October, 2025  Don 12.07.2025 part arguments heard on behalf of accused on the point of charge and NDOH is given 19.07.25. On 19.07.2025 part arguments heard on behalf of accused on the point of charge and NDOH is given 26.07.25. On 26.07.2025 part arguments heard on behalf of accused on the point of charge and NDOH is given 26.07.25. On 26.07.2025 part arguments heard on behalf of accused on the point of charge and NDOH is given 26.07.25. On 26.07.2025 part arguments heard on behalf of accused on the point of charge and NDOH is given 02.08.25
15. DLCT12- 000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12,23)  Cr. CASE No. 14/2023  REPRESEN TATION OF PEOPLE ACT  MIA  01.11.2023  22.06.2024  — Scrutin y of docume nts, argume nts.	No No October, 2025 On 07.07.2025 matter was listed for arguments on charge, reply received from Add. Comm. Northern range. Addl Suppl chargesheet has been filed. Copy supplied to the Ld. Counsel for the accused. Written arguments on charge have been filed on behalf of State. Copy supplied to the Ld. Counsel for the Ld. Counsel for the Adjournment sought on behalf of Ld. Counsel of accused. Adjournment sought on behalf of Ld. Counsel of accused due to non avalibility of Sr. Counsel NDOH is given

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								P												18.07.2025. Further on 18.7.2025 matter was listed for arguments on charge. An application U/s 230 BNSS has been filed on behalf of accused. Submission of applications have been heard. Now matter is fixed for arguments on 01.08.2025.		
16.	DLCT-12- 000163/2024 BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH	Ct. Case No. 12/2024	Sec. 12 of the Protection of Woment from D.V. Act, 2005		Sitting MLA		08.07.2024		Appear ance of accused							-	Yes Vide order dated 11.09.2 024, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi.	Matter was not listed in May	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
17.	DLCT12- 000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	the order of Ld. Sessions	On 09.07.2025 matter was re notified for 06.10.2025, Since the matter is pending in in Crl. Revision 06/2025 before Sessions Court and same is fixed for 06.08.2025.	are taken by giving shortest possible dates for expeditions disposal of the	06/2025 is pending before

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ACMM-04
Rouse Avenue District Court
New Delhi

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18.	DLCT12- 000393-2024 STATE vs KULDEEP KUMAR @ MONU	Cr. CASE No. 17/2024	3 DPDP ACT.	1	Sitting MLA	21.12.2024		Jo	Argume nt on cogniza nce	2	-	-	not record ed	-	 No	No	the order of	matter was re notified for 20.08.2025 as the Hon'ble High Court of Delhi has	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	proceedings by Hon'ble High
	FRESH RECEIVED ON 21.12.24																	proceedings before trial court vide order dt. 15.04.2025 and now matter is listed in the Hon'ble court on 08.08.2025 so proceedings		
10	DI CT12	Cr CASE No.	Section 2(H)		Ev MI A	19.01.7025			DOC			02						before trail court have been stayed till the next date i.e. 20.08.2025.		
19.	DLCT12- 000043-2025 Ct. Case 02/2025 Suraj Bhan Chauhan vs Saurabh Bhardwaj FRESH RECEIVED ON 18.01.25	Cr. CASE No. 02/2025	Section 2(H) BNSS 2023	I	Ex. MLA	18.01.2025			PSE	3		03 wit ness ses ses were e exa min ed in pre- sum mo nin g evid enc e.	-	-	 No	No	October, 2025	On 10.07.2025 no one has appeared on behalf of complainant so court notice was	disposal of the case.	
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200	DLCT12- 000088-2025  Case RBT or 11.03.2025  STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS: BHAJANPU	Cr. CASE No. 08/2025	Gambling	(3 abat ed & 02 P.O)	Former MP & MLA A-19 (Diaram Pal Yadav@ DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025		<u> </u>	Argume nts on charge	77			Not record ed	1	 	No	No	October, 2025	order darted 10.06.2025 not executed with respect to	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	accused are involved in this matter. Proceedings U/S
2	DLCT12- 000210-2025 Fresh FIR Case Registered o 23.07.2025 State Vs. Akhileshpati Tripathi FIR NO. 535/2020 PS: Civil Lines		U/s 188 IPC	01	Former MLA (Aam Admi Party)	23.07.2025	-	-	Clarific	05	NA	00			 		-	February, 2026.	received on 23.07.2025 and matter is adjourned for	giving shortest possible dates for expeditious disposal of the case.	in the year 2020 and chargesheet is duly signed in 2022. However

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